

DIRECTORATE GENERAL OF FOREIGN TRADE
(DES-II SECTION)
RATIFIED MINUTES OF THE NORMS COMMITTEE-II MEETING
NO.18/81 DATED 21.11.2017 ACTUALLY HELD ON 22.11.2017

Please Note

- (i) For information of exporters, Norms Committee-II handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC(HS) Chapter 72 to 76, 78 to 80, 85. Communications in respect of cases/pertaining to NC-II may be sent to email address: nc2.dgft@nic.in
- (ii) In certain cases the decision of the Norms Committee refers to the Recommendations/ Observations/ Deficiencies received from the concerned Technical Authority. Wherever applicable, a scanned copy of such document has been placed at the end of the Minutes, in running serial orders. The concerned firm/company may go through the same and respond accordingly.
- (iii) Similarly, a scanned copy of the blank Standard Deficiency Format, which may find a reference in NC decisions, has also been attached in the end. This may also be referred to by the concerned firm/company and may be responded accordingly.
- (iv) The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars No. 50/2009-2014 (RE 2010) dated 28th December, 2011, Policy Circular No.14(RE-2012/2009-14, dated 4th February, 2013 and O.M. No. 01/92/180/Misc./AM.13/PC-VI/10 dated 15.04.2014 or any other provisions under FTP/HBP for EODC.

The Meeting No. 18/81 dated 21.11.2017 of Norms Committee-II for the year 2017-18 was actually held on 22.11.2017 under the Chairmanship of Shri Jaikant Singh, Additional Director General of Foreign Trade to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2015-20. The following members were present in the meeting:-

Sl. No.	Name & Designation	Department
1.	Shri S.K. Bhatnagar, Dy. IA	MOS
2.	Shri Sandeep Chauhan, DO	DIPP
3.	Shri Vinod Kumar Kashyap, FTDO	DGFT

Minutes of the Meeting No.18/81 dated 21.11.2017 are confirmed by the Members.


राजकुमार/RAJ KUMAR
उप महानिदेशक विदेश व्यापार/Dy. DGFT
विदेश व्यापार महानिदेशालय/DGFT
वाणिज्य एवं उद्योग मंत्रालय
Ministry of Commerce & Industry
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

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विनाद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Dept. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

MEETING NUMBER : 18/81-ALC2/2017 MEETING DATE : 21.11.2017

1	Case No.: 6/16/81-ALC2/2012	Party Name: CROMPTON GREAVES LIMITED,	Meet No/Date: 18/81-ALC2/2017 21.11.2017	Status: Deferred
	HQ File :01/81/050/00313/AM13/	RLA File :03/94/040/00129/AM13/	Lic.No/Date: 0310709777 20.09.2012	Defer Date: 09.01.2018
	Decision : NC noted that DHI deficiency letter sent to firm on 21.08.2017. NC decided to forward the same to DHI and defer the case. The case stands deferred to 09.01.2018.			

2	Case No.: 1/23/81-ALC2/2013	Party Name: MAK CONTROLS AND SYSTEMS PVT LTD.	Meet No/Date: 18/81-ALC2/2017 21.11.2017	Status: Deferred
	HQ File :01/81/050/00387/AM14/	RLA File :32/21/040/00032/AM14/	Lic.No/Date: 3210063581 29.05.2013	Defer Date: 09.01.2018
	Decision : NC observed that application for the above AA had been referred to MoD for comments. NC decided to await their comments and defer the case. The case stands deferred to 09.01.2018.			

3	Case No.: 16/20/81-ALC2/2016	Party Name: ICON POWER SOLUTIONS PVT LTD	Meet No/Date: 18/81-ALC2/2017 21.11.2017	Status: Deferred
	HQ File :01/81/050/00449/AM17/	RLA File :05/23/040/00227/AM14/	Lic.No/Date: 0510363701 27.08.2013	Defer Date: 09.01.2018
	Decision : NC observed that application for the above AA had been referred to MeitY for comments. NC decided to await their comments and defer the case. The case stands deferred to 09.01.2018.			

4	Case No.: 73/24/81-ALC2/2013	Party Name: MOTHERSON SUMI SYSTEMS LTD.,	Meet No/Date: 18/81-ALC2/2017 21.11.2017	Status: Deferred
	HQ File :01/81/050/00461/AM14/	RLA File :05/24/040/00295/AM14/	Lic.No/Date: 0510371064 14.11.2013	Defer Date: 09.01.2018
	Decision : NC observed that application for the above AA had been referred to DIPP (Chemical Division) for comments. NC decided to await their comments and defer the case. The case stands deferred to 09.01.2018.			

5	Case No.: 6/24/81-ALC2/2013	Party Name: SIECHEM TECHNOLOGIES PRIVATE LIMITED	Meet No/Date: 18/81-ALC2/2017 21.11.2017	Status: Deferred
	HQ File :01/81/050/00394/AM14/	RLA File :04/24/040/00192/AM14/	Lic.No/Date: 0410152322 27.11.2013	Defer Date: 09.01.2018

Decision : NC observed that application for the above AA had been referred to DOT for comments. NC decided to await their comments and defer the case.

The case stands deferred to 09.01.2018.

6	Case No.: 7/24/81-ALC2/2013	Party Name:SIECHEM TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:18/81-ALC2/2017 21.11.2017	Status: Deferred
	HQ File :01/81/050/00395/AM14/	RLA File :04/24/040/00193/AM14/	Lic.No/Date:0410152323 27.11.2013	Defer Date: 09.01.2018
	Decision : NC observed that application for the above AA had been referred to DOT for comments. NC decided to await their comments and defer the case. The case stands deferred to 09.01.2018.			

7	Case No.: 84/24/81-ALC2/2013	Party Name:TATA BP SOLAR INDIA LTD.	Meet No/Date:18/81-ALC2/2017 21.11.2017	Status: Deferred
	HQ File :01/81/050/00472/AM14/	RLA File :07/24/040/00395/AM14/	Lic.No/Date:0710101901 04.02.2014	Defer Date: 09.01.2018
	Decision : NC observed that application for the above AA had been referred to MNRE for comments. NC decided to await their comments and defer the case. The case stands deferred to 09.01.2018.			

8	Case No.: 85/24/81-ALC2/2013	Party Name:TATA POWER SOLAR SYSTEMS LTD.	Meet No/Date:18/81-ALC2/2017 21.11.2017	Status: Deferred
	HQ File :01/81/050/00473/AM14/	RLA File :07/24/040/00413/AM14/	Lic.No/Date:0710102050 07.02.2014	Defer Date: 09.01.2018
	Decision : NC observed that application for the above AA had been referred to MNRE for comments. NC decided to await their comments and defer the case. The case stands deferred to 09.01.2018.			

9	Case No.: 43/14/81-ALC2/2016	Party Name:MAK CONTROLS AND SYSTEMS PVT LTD.	Meet No/Date:18/81-ALC2/2017 21.11.2017	Status: Deferred
	HQ File :01/81/050/00294/AM17/	RLA File :32/21/040/00182/AM14/	Lic.No/Date:3210072953 07.02.2014	Defer Date: 09.01.2018
	Decision : NC observed that application for the above AA had been referred to MOD for comments. NC decided to await their comments and defer the case. The case stands deferred to 09.01.2018.			

10	Case No.: 16/6/81-ALC2/2014	Party Name:LS CABLE INDIA	Meet No/Date:18/81-	Status:
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		PRIVATE LIMITED,	ALC2/2017 21.11.2017	Deferred
	HQ File :01/81/050/00170/AM15/	RLA File :05/23/040/00004/AM15/	Lic.No/Date:0510386026 08.05.2014	Defer Date: 09.01.2018
Decision : NC observed that application for the above AA had been referred to DOT for comments. NC decided to await their comments and defer the case.				
The case stands deferred to 09.01.2018.				

11	Case No.: 20/15/81-ALC2/2014	Party Name:SMART CARD IT SOLUTIONS LTD.	Meet No/Date:18/81-ALC2/2017 21.11.2017	Status: Deferred
	HQ File :01/81/050/00477/AM15/	RLA File :31/83/040/00160/AM15/	Lic.No/Date:3110064957 09.10.2014	Defer Date: 09.01.2018
Decision : NC observed that comments by MeitY were referred back for re-consideration. NC decided to await their comments and defer the case.				
The case stands deferred to 09.01.2018.				

12	Case No.: 55/18/81-ALC2/2014	Party Name:VINDHYA TELELINKS LTD.,	Meet No/Date:18/81-ALC2/2017 21.11.2017	Status: Deferred
	HQ File :01/81/050/00674/AM15/	RLA File :11/24/040/00004/AM15/	Lic.No/Date:1110028126 19.01.2015	Defer Date: 09.01.2018
Decision : U NC observed that application for the above AA had been referred to DOT for comments. NC decided to await their comments and defer the case.				
The case stands deferred to 09.01.2018.				

13	Case No.: 5/24/81-ALC2/2015	Party Name:PHOENIX INDUSTRIES PVT. LTD	Meet No/Date:18/81-ALC2/2017 21.11.2017	Status: Deferred
	HQ File :01/81/050/00507/AM16/	RLA File :03/95/040/01051/AM15/	Lic.No/Date:0310795328 15.04.2015	Defer Date: 09.01.2018
Decision : NC observed that application for the above AA had been referred to MSME for comments. NC decided to await their comments and defer the case.				
The case stands deferred to 09.01.2018.				

14	Case No.: 32/14/81-ALC2/2016	Party Name:JAY BHAWANI METAL INDUSTRIES	Meet No/Date:18/81-ALC2/2017 21.11.2017	Status: Deferred
	HQ File :01/81/050/00283/AM17/	RLA File :03/94/040/00377/AM16/	Lic.No/Date:0310798078 11.08.2015	Defer Date: 09.01.2018
Decision : NC observed that hard copy of the application not received from the RA, Mumbai. NC decided to ask the RA concerned to provide three set of application alongwith relevant				


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 वाणिज्य एवं उद्योग मंत्रालय
 Ministry of Commerce & Industry
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 विदेश व्यापार कक्ष
 V. K. SHARMA
 उप महानिदेशक विदेश व्यापार/Dy. DGFT
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documents for consideration of the case.

The case stands deferred to 09.01.2018.

15	Case No.:43/3/81-ALC2/2017	Party Name:VEER-O- METALS PVT .LTD	Meet No/Date:18/81- ALC2/2017 21.11.2017	Status: Deferred
	HQ File :01/81/050/00077/AM18/	RLA File :07/24/040/00191/AM16/	Lic.No/Date:0710108701 09.09.2015	Defer Date: 09.01.2018
	Decision : NC observed that application for the above AA had been referred to DIPP for comments. NC decided to await their comments and defer the case. The case stands deferred to 09.01.2018.			

16	Case No.:25/24/81-ALC2/2015	Party Name:FCI OEN CONNECTORS LIMITED	Meet No/Date:18/81- ALC2/2017 21.11.2017	Status: Deferred
	HQ File :01/81/050/00527/AM16/	RLA File :10/24/040/00081/AM16/	Lic.No/Date:1010059345 17.12.2015	Defer Date: 09.01.2018
	Decision : NC observed that application for the above AA had been referred to MeitY for comments. NC decided to await their comments and defer the case. The case stands deferred to 09.01.2018.			

17	Case No.:28/24/81-ALC2/2015	Party Name:FCI OEN CONNECTORS LIMITED	Meet No/Date:18/81- ALC2/2017 21.11.2017	Status: Deferred
	HQ File :01/81/050/00530/AM16/	RLA File :10/24/040/00083/AM16/	Lic.No/Date:1010059344 17.12.2015	Defer Date: 09.01.2018
	Decision : NC observed that application for the above AA had been referred to MeitY for comments. NC decided to await their comments and defer the case. The case stands deferred to 09.01.2018.			

18	Case No.:29/24/81-ALC2/2015	Party Name:FCI OEN CONNECTORS LIMITED	Meet No/Date:18/81- ALC2/2017 21.11.2017	Status: Deferred
	HQ File :01/81/050/00531/AM16/	RLA File :10/24/040/00082/AM16/	Lic.No/Date:1010059346 18.12.2015	Defer Date: 09.01.2018
	Decision : NC observed that application for the above AA had been referred to MeitY for comments. NC decided to await their comments and defer the case. The case stands deferred to 09.01.2018.			

19	Case No.:27/15/81-ALC2/2017	Party Name:TRANSFORMERS & RECTIFIERS (INDIA) LTD	Meet No/Date:18/81- ALC2/2017	Status: Deferred
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Foreign Trade Development Officer
उप निदेशक, विदेश व्यापार
Directorate General of Foreign Trade
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		21.11.2017	
HQ File :01/81/050/00310/AM18/	RLA File :08/24/040/00216/AM16/	Lic.No/Date:0810136801 29.12.2015	Defer Date: 09.01.2018
Decision : NC noted that DHI Deficiency letter was issued to the company on 11.07.2017. NC decided to send a reminder to company and defer the case			
The case stands deferred to 09.01.2018.			

	Case No.:26/24/81-ALC2/2015	Party Name:FCI OEN CONNECTORS LIMITED	Meet No/Date:18/81- ALC2/2017 21.11.2017	Status: Deferred
20	HQ File :01/81/050/00528/AM16/	RLA File :10/24/040/00089/AM16/	Lic.No/Date:1010059352 30.12.2015	Defer Date: 09.01.2018
Decision : NC observed that application for the above AA had been referred to MeitY for comments. NC decided to await their comments and defer the case.				
The case stands deferred to 09.01.2018.				

	Case No.:27/24/81-ALC2/2015	Party Name:FCI OEN CONNECTORS LIMITED	Meet No/Date:18/81- ALC2/2017 21.11.2017	Status: Deferred
21	HQ File :01/81/050/00529/AM16/	RLA File :10/24/040/00087/AM16/	Lic.No/Date:1010059351 30.12.2015	Defer Date: 09.01.2018
Decision : NC observed that application for the above AA had been referred to MeitY for comments. NC decided to await their comments and defer the case.				
The case stands deferred to 09.01.2018.				

	Case No.:21/14/81-ALC2/2016	Party Name:FLASH FORGE PVT LTD	Meet No/Date:18/81- ALC2/2017 21.11.2017	Status: Deferred
22	HQ File :01/81/050/00272/AM17/	RLA File :03/94/040/00856/AM16/	Lic.No/Date:0310802152 01.02.2016	Defer Date: 09.01.2018
Decision : NC observed that application for the above AA had been referred to MSME for comments. NC decided to await their comments and defer the case.				
The case stands deferred to 09.01.2018.				

	Case No.:28/2/81-ALC2/2016	Party Name:VEM TECHNOLOGIES PVT LTD.	Meet No/Date:18/81- ALC2/2017 21.11.2017	Status: Deferred
23	HQ File :01/81/050/00028/AM17/	RLA File :09/71/040/00168/AM16/	Lic.No/Date:0910063235 10.02.2016	Defer Date: 09.01.2018
Decision : NC observed that application for the above AA had been referred to MOD for comments. NC decided to await their comments and defer the case.				

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The case stands deferred to 09.01.2018.

24	Case No.:10/2/81-ALC2/2016	Party Name:FCI OEN CONNECTORS LIMITED	Meet No/Date:18/81- ALC2/2017 21.11.2017	Status: Deferred
	HQ File :01/81/050/00010/AM17/	RLA File :10/24/040/00106/AM16/	Lic.No/Date:1010059409 16.02.2016	Defer Date: 09.01.2018
	Decision : NC observed that application for the above AA had been referred to MeitY for comments. NC decided to await their comments and defer the case. The case stands deferred to 09.01.2018.			

25	Case No.:11/2/81-ALC2/2016	Party Name:FCI OEN CONNECTORS LIMITED	Meet No/Date:18/81- ALC2/2017 21.11.2017	Status: Deferred
	HQ File :01/81/050/00011/AM17/	RLA File :10/24/040/00107/AM16/	Lic.No/Date:1010059410 16.02.2016	Defer Date: 09.01.2018
	Decision : NC observed that application for the above AA had been referred to MeitY for comments. NC decided to await their comments and defer the case. The case stands deferred to 09.01.2018.			

26	Case No.:13/17/81-ALC2/2016	Party Name:THERMOPADS PVT. LTD	Meet No/Date:18/81- ALC2/2017 21.11.2017	Status: Deferred
	HQ File :01/81/050/00348/AM17/	RLA File :09/24/040/00697/AM16/	Lic.No/Date:0910063313 22.02.2016	Defer Date: 09.01.2018
	Decision : NC observed that application for the above AA had been referred to MSME for comments. NC decided to await their comments and defer the case. The case stands deferred to 09.01.2018.			

27	Case No.:3/2/81-ALC2/2016	Party Name:ALSTOM INDIA LIMITED,	Meet No/Date:18/81- ALC2/2017 21.11.2017	Approved
	HQ File :01/81/050/00003/AM17/	RLA File :05/23/040/00466/AM16/	Lic.No/Date:0510397779 01.03.2016	
	Decision : NC decided to ratify the norms for the above AA under GN-4 with accountability clause. RA concerned may take suitable consequential action accordingly.			

28	Case No.:31/2/81-ALC2/2016	Party Name:PREMIER INDUSTRIAL CORPORATION LIMITED	Meet No/Date:18/81- ALC2/2017 21.11.2017	Status: Deferred
	HQ File	RLA File	Lic.No/Date:0310802976	Defer Date:

:01/81/050/00031/AM17/	:03/95/040/00740/AM16/	02.03.2016	09.01.2018
Decision : NC observed that application for the above AA had been referred to MSME for comments. NC decided to await their comments and defer the case. The case stands deferred to 09.01.2018.			

29	Case No.: 13/5/81-ALC2/2016 HQ File :01/81/050/00046/AM17/	Party Name: AUTOMATION ENGINEERS A.B. PVT.LTD. RLA File :05/23/040/00529/AM16/	Meet No/Date: 18/81-ALC2/2017 21.11.2017 Lic.No/Date: 0510397904 11.03.2016	Status: Deferred Defer Date: 09.01.2018
Decision : NC observed that annexure need to be signed by technical authority. NC decided to await the needful action by the technical authority. The case stands deferred to 09.01.2018.				

30	Case No.: 8/14/81-ALC2/2016 HQ File :01/81/050/00259/AM17/	Party Name: APOLLO INTERNATIONAL LIMITED RLA File :05/23/040/00528/AM16/	Meet No/Date: 18/81-ALC2/2017 21.11.2017 Lic.No/Date: 0510397935 15.03.2016	Status: Deferred Defer Date: 09.01.2018
Decision : NC observed that application for the above AA had been referred to MOS for comments. NC decided to await their comments and defer the case. The case stands deferred to 09.01.2018.				

31	Case No.: 21/5/81-ALC2/2016 HQ File :01/81/050/00054/AM17/	Party Name: SPIRAL EHL ENGINEERING PRIVATE LIMITED RLA File :05/24/040/00587/AM16/	Meet No/Date: 18/81-ALC2/2017 21.11.2017 Lic.No/Date: 0510398000 21.03.2016	Status: Deferred Defer Date: 09.01.2018
Decision : NC observed that application for the above AA had been referred to MSME for comments. NC decided to await their comments and defer the case. The case stands deferred to 09.01.2018.				

32	Case No.: 22/5/81-ALC2/2016 HQ File :01/81/050/00055/AM17/	Party Name: SPIRAL EHL ENGINEERING PRIVATE LIMITED RLA File :05/24/040/00588/AM16/	Meet No/Date: 18/81-ALC2/2017 21.11.2017 Lic.No/Date: 0510398001 21.03.2016	Status: Deferred Defer Date: 09.01.2018
Decision : NC observed that application for the above AA had been referred to MSME for comments. NC decided to await their comments and defer the case. The case stands deferred to 09.01.2018.				

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Vinod Kumar Kishore
विनोद कुमार किशोर
उप निदेशक विदेश व्यापार/Dy. DGFT
विदेश व्यापार महानिदेशक/DGFT
उप निदेशक विदेश व्यापार/Dy. DGFT

33	Case No.:44/14/81-ALC2/2016	Party Name:MANASH KUMAR PAUL	Meet No/Date:18/81-ALC2/2017 21.11.2017	Status: Deferred
	HQ File :01/81/050/00295/AM17/	RLA File :02/24/040/00209/AM16/	Lic.No/Date:0210206561 21.03.2016	Defer Date: 09.01.2018
	Decision : NC observed that application for the above AA had been referred to DHI for comments. NC decided to await their comments and defer the case. The case stands deferred to 09.01.2018.			

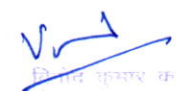
34	Case No.:7/5/81-ALC2/2016	Party Name:STERA ENGINEERING INDIA PRIVATE LIMITED	Meet No/Date:18/81-ALC2/2017 21.11.2017	Status: Deferred
	HQ File :01/81/050/00040/AM17/	RLA File :04/24/040/00273/AM16/	Lic.No/Date:0410161766 01.04.2016	Defer Date: 09.01.2018
	Decision : NC observed that application for the above AA had been referred to MSME for comments. NC decided to await their comments and defer the case. The case stands deferred to 09.01.2018.			

35	Case No.:46/14/81-ALC2/2016	Party Name:NATIONAL STEEL AND AGRO INDUSTRIES LTD.,	Meet No/Date:18/81-ALC2/2017 21.11.2017	Status: Deferred
	HQ File :01/81/050/00297/AM17/	RLA File :56/24/040/00004/AM17/	Lic.No/Date:5610004891 29.04.2016	Defer Date: 09.01.2018
	Decision : NC observed that repkly of the firm has been referred to MOS for comments. NC decided to await their comments and defer the case. The case stands deferred to 09.01.2018.			

36	Case No.:12/10/81-ALC2/2016	Party Name:SHIVALIK BIMETAL CONTROLS LTD.	Meet No/Date:18/81-ALC2/2017 21.11.2017	Status: Deferred
	HQ File :01/81/050/00197/AM17/	RLA File :05/24/040/00045/AM17/	Lic.No/Date:0510398533 17.05.2016	Defer Date: 09.01.2018
	Decision : NC observed that application for the above AA had been referred to DIPP for comments. NC decided to await their comments and defer the case. The case stands deferred to 09.01.2018.			

37	Case No.:2/6/81-ALC2/2017	Party Name:FCI OEN CONNECTORS LIMITED	Meet No/Date:18/81-ALC2/2017 21.11.2017	Status: Deferred
	HQ File :01/81/050/00142/AM18/	RLA File :10/24/040/00008/AM17/	Lic.No/Date:1010059489 24.05.2016	Defer Date: 09.01.2018


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विदेश व्यापार महानिदेशालय/DGFT
वाणिज्य एवं उद्योग मंत्रालय
Ministry of Commerce & Industry
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi


उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi
विदेश व्यापार महानिदेशालय/DGFT
वाणिज्य एवं उद्योग मंत्रालय
Ministry of Commerce & Industry

Decision : NC observed that application for the above AA had been referred to MeitY for comments. NC decided to await their comments and defer the case.

The case stands deferred to 09.01.2018.

38	Case No.: 17/14/81-ALC2/2016	Party Name: COSMO FERRITES LTD.,	Meet No/Date: 18/81-ALC2/2017 21.11.2017	Status: Deferred
	HQ File :01/81/050/00268/AM17/	RLA File :22/24/040/00020/AM17/	Lic.No/Date: 2210015521 12.07.2016	Defer Date: 09.01.2018
	Decision : NC observed that application for the above AA had been referred to MSME for comments. NC decided to await their comments and defer the case. The case stands deferred to 09.01.2018.			

39	Case No.: 75/14/81-ALC2/2016	Party Name: YASH METAL IMPEX PVT.LTD.	Meet No/Date: 18/81-ALC2/2017 21.11.2017	Status: Deferred
	HQ File :01/81/050/00326/AM17/	RLA File :03/95/040/00288/AM17/	Lic.No/Date: 0310806426 20.07.2016	Defer Date: 09.01.2018
	Decision : NC observed that application for the above AA had been referred to MSME for comments. NC decided to await their comments and defer the case. The case stands deferred to 09.01.2018.			

40	Case No.: 20/14/81-ALC2/2016	Party Name: FCI OEN CONNECTORS LIMITED	Meet No/Date: 18/81-ALC2/2017 21.11.2017	Status: Deferred
	HQ File :01/81/050/00271/AM17/	RLA File :10/24/040/00031/AM17/	Lic.No/Date: 1010059568 28.07.2016	Defer Date: 09.01.2018
	Decision : NC observed that application for the above AA had been referred to MeitY for comments. NC decided to await their comments and defer the case. The case stands deferred to 09.01.2018.			

41	Case No.: 3/17/81-ALC2/2016	Party Name: FCI OEN CONNECTORS LIMITED	Meet No/Date: 18/81-ALC2/2017 21.11.2017	Status: Deferred
	HQ File :01/81/050/00338/AM17/	RLA File :10/24/040/00032/AM17/	Lic.No/Date: 1010059569 28.07.2016	Defer Date: 09.01.2018
	Decision : NC observed that application for the above AA had been referred to MeitY for comments. NC decided to await their comments and defer the case. The case stands deferred to 09.01.2018.			

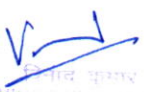
42	Case No.: 10/14/81-ALC2/2016	Party Name: AUTO COMP	Meet No/Date: 18/81-	Approved
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राजकुमार
उप महानिदेशक विदेश व्यापार/Dy. DGFT
विदेश व्यापार महानिदेशालय/DGFT
वाणिज्य एवं उद्योग मंत्रालय
Ministry of Commerce & Industry
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

विदेश व्यापार कक्ष
Vishesh Kshetra Karyakshay
विदेश व्यापार महानिदेशालय
Ministry of Commerce & Industry
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

		INDIA PVT. LTD	ALC2/2017 21.11.2017	
	HQ File :01/81/050/00261/AM17/	RLA File :31/83/040/00046/AM17/	Lic.No/Date:3110066278 05.08.2016	
	Decision : NC decided to ratify the norms for the above AA on repeat basis with AA 3110065849 dated 05.01.2016 as per DHI recommendation.			
	RA concerned may take suitable consequential action accordingly.			
	Case No.:49/14/81-ALC2/2016	Party Name: NSIL EXPORTS LIMITED	Meet No/Date: 18/81-ALC2/2017 21.11.2017	Status: Deferred
43	HQ File :01/81/050/00300/AM17/	RLA File :56/24/040/00025/AM17/	Lic.No/Date: 5610004970 08.08.2016	Defer Date: 09.01.2018
	Decision : NC observed that reply of the firm to deficiency letter has been referred to MOS for comments. NC decided to await their comments and defer the case.			
	The case stands deferred to 09.01.2018.			
	Case No.:50/14/81-ALC2/2016	Party Name: NSIL EXPORTS LIMITED	Meet No/Date: 18/81-ALC2/2017 21.11.2017	Rejected
	HQ File :01/81/050/00301/AM17/	RLA File :56/24/040/00024/AM17/	Lic.No/Date: 5610004969 08.08.2016	
44	Decision : NC observed that MOS deficiency letter sent to firm followed with reminder dated 07.07.2018. Firm sought 3month extension for filing of reply to MOS deficiency letter on 22.06.2017. Since, no reply received even after extended period, the committee decided to reject the case with direction to company to pay customs duty & applicable interest for EODC.			
	RA may take suitable consequential action accordingly.			
	Case No.:2/11/81-ALC2/2016	Party Name: SHARDA MOTOR INDS LTD	Meet No/Date: 18/81-ALC2/2017 21.11.2017	Status: Deferred
	HQ File :01/81/050/00217/AM17/	RLA File :05/24/040/00210/AM17/	Lic.No/Date: 0510399432 11.08.2016	Defer Date: 09.01.2018
45	Decision : NC observed that hard copy of the application not received from the RA, Mumbai. NC decided to ask the RA concerned to provide three set of application alongwith relevant documents for consideration of the case.			
	The case stands deferred to 09.01.2018.			
46	Case No.:5/20/81-ALC2/2016	Party Name: AMOD STAMPINGS P LTD	Meet No/Date: 18/81-ALC2/2017 21.11.2017	Status: Deferred


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 विदेश व्यापार महानिदेशालय/DGFT
 वाणिज्य एवं उद्योग विभाग
 Ministry of Commerce & Industry
 उद्योग शाखा, नई दिल्ली
 Udyog Shiksha, New Delhi


उद्योग चन्द्र
 उद्योग शाखा, नई दिल्ली
 Udyog Shiksha, New Delhi

HQ File :01/81/050/00438/AM17/	RLA File :34/24/040/00107/AM17/	Lic.No/Date:3410042436 12.08.2016	Defer Date: 09.01.2018
Decision : NC decided to ask the firm to clarify whether their export product is single phase or three phase.			
The case stands deferred to 09.01.2018.			

Case No.: 66/14/81-ALC2/2016	Party Name:SHREE GANESH METALS	Meet No/Date:18/81-ALC2/2017 21.11.2017	Status: Deferred
HQ File :01/81/050/00317/AM17/	RLA File :33/24/040/00003/AM17/	Lic.No/Date:3310030342 02.09.2016	Defer Date: 09.01.2018

47 **Decision :** NC observed that hard copy of the application not received from the RA. NC decided to ask the RA concerned to provide three set of application alongwith relevant documents for consideration of the case.

The case stands deferred to 09.01.2018.

48	Case No.:1/17/81-ALC2/2016	Party Name:MOTHERSON SUMI SYSTEMS LIMITED	Meet No/Date:18/81- ALC2/2017 21.11.2017	Status: Deferred
	HQ File :01/81/050/00336/AM17/	RLA File :05/24/040/00291/AM17/	Lic.No/Date:0510399684 12.09.2016	Defer Date: 09.01.2018
	Decision : NC observed that application for the above AA had been referred to DIPP (Chemical division) for comments. NC decided to await their comments and defer the case. The case stands deferred to 09.01.2018.			

49	Case No.:2/17/81-ALC2/2016	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:18/81-ALC2/2017 21.11.2017	Status: Deferred
	HQ File :01/81/050/00337/AM17/	RLA File :11/24/040/00002/AM17/	Lic.No/Date:1110028230 22.09.2016	Defer Date: 09.01.2018
	Decision : NC decided to ask the applicant to recheck the wastage % indicated for item no.1 linking calculation with rating of the export product.			
	The case stands deferred to 09.01.2018.			

Case No.: 2/23/81-ALC2/2016	Party Name:CHINA STEEL CORPORATION INDIA PRIVATE LIMITED	Meet No/Date:18/81-ALC2/2017 21.11.2017	Status: Deferred
HQ File :01/81/050/00549/AM17/	RLA File :34/24/040/00196/AM17/	Lic.No/Date:3410042580 06.10.2016	Defer Date: 09.01.2018
50	Decision : NC observed that application for the above AA had been referred to MOS for comments. NC decided to await their comments and defer the case.		

The case stands deferred to 09.01.2018.

51	Case No.:9/20/81-ALC2/2016	Party Name: BILCARE LIMITED	Meet No/Date: 18/81-ALC2/2017 21.11.2017	Status: Deferred
	HQ File :01/81/050/00442/AM17/	RLA File :31/83/040/00099/AM17/	Lic.No/Date: 3110066383 25.10.2016	Defer Date: 09.01.2018
	Decision : NC observed that application for the above AA had been referred to DIPP (Chemical division) for comments. NC decided to await their comments and defer the case. The case stands deferred to 09.01.2018.			

52	Case No.:14/20/81-ALC2/2016	Party Name: GRAVITA INDIA LTD	Meet No/Date: 18/81-ALC2/2017 21.11.2017	Status: Deferred
	HQ File :01/81/050/00447/AM17/	RLA File :13/24/040/00030/AM17/	Lic.No/Date: 1310048426 26.10.2016	Defer Date: 09.01.2018
	Decision : NC observed that application for the above AA had been referred to MSME for comments. NC decided to await their comments and defer the case. The case stands deferred to 09.01.2018.			

53	Case No.:26/20/81-ALC2/2016	Party Name: MAAN ALUMINIUM LIMITED	Meet No/Date: 18/81-ALC2/2017 21.11.2017	Status: Deferred
	HQ File :01/81/050/00459/AM17/	RLA File :05/24/040/00298/AM17/	Lic.No/Date: 0510400323 28.10.2016	Defer Date: 09.01.2018
	Decision : NC observed that application for the above AA had been referred to MSME for comments. NC decided to await their comments and defer the case. The case stands deferred to 09.01.2018.			

54	Case No.:39/20/81-ALC2/2016	Party Name: SUNCITY SHEETS PVT. LTD.	Meet No/Date: 18/81-ALC2/2017 21.11.2017	Status: Deferred
	HQ File :01/81/050/00472/AM17/	RLA File :13/24/040/00031/AM17/	Lic.No/Date: 1310048447 09.11.2016	Defer Date: 09.01.2018
	Decision : NC observed that reply of the firm has been referred to MOS for comments. NC decided to await their reply and defer the case. The case stands deferred to 09.01.2018.			

55	Case No.:16/23/81-ALC2/2016	Party Name: MEHTA TUBES LIMITED	Meet No/Date: 18/81-ALC2/2017 21.11.2017	Status: Deferred
	HQ File	RLA File	Lic.No/Date: 0310809263	Defer Date:

:01/81/050/00563/AM17/	:03/95/040/00404/AM17/	23.11.2016	09.01.2018
Decision : NC observed that application for the above AA had been referred to MSME for comments. NC decided to await their comments and defer the case. The case stands deferred to 09.01.2018.			

56	Case No.: 38/20/81-ALC2/2016 HQ File :01/81/050/00471/AM17/	Party Name: SHARDA MOTOR INDS LTD RLA File :05/24/040/00398/AM17/	Meet No/Date: 18/81-ALC2/2017 21.11.2017 Lic.No/Date: 0510400473 25.11.2016	Approved
Decision : NC decided to ratify the norms for the above AA on Repeat basis with AA No. 0510378048 dated 03.02.2014. RA concerned may take suitable consequential action accordingly.				

57	Case No.: 29/20/81-ALC2/2016 HQ File :01/81/050/00462/AM17/	Party Name: MAURIA UDYOG LTD RLA File :05/24/040/00365/AM17/	Meet No/Date: 18/81-ALC2/2017 21.11.2017 Lic.No/Date: 0510400508 28.11.2016	Status: Deferred Defer Date: 09.01.2018
Decision : NC observed that DIPP deficiency letter sent to firm on 11.10.2017 followed with reminder dated 09.11.2017. NC decided to await reply of the firm and defer the case. The case stands deferred to 09.01.2018.				

58	Case No.: 41/20/81-ALC2/2016 HQ File :01/81/050/00474/AM17/	Party Name: SVAM PACKAGING INDUSTRIES PRIVATE LIMITED RLA File :05/24/040/00426/AM17/	Meet No/Date: 18/81-ALC2/2017 21.11.2017 Lic.No/Date: 0510400559 30.11.2016	Status: Deferred Defer Date: 09.01.2018
Decision : NC observed that application for the above AA had been referred to MSME for comments. NC decided to await their comments and defer the case. The case stands deferred to 09.01.2018.				

59	Case No.: 13/20/81-ALC2/2016 HQ File :01/81/050/00446/AM17/	Party Name: FCI OEN CONNECTORS LIMITED RLA File :10/24/040/00081/AM17/	Meet No/Date: 18/81-ALC2/2017 21.11.2017 Lic.No/Date: 1010059661 06.12.2016	Status: Deferred Defer Date: 09.01.2018
Decision : NC observed that application for the above AA had been referred to MeitY for comments. NC decided to await their comments and defer the case. The case stands deferred to 09.01.2018.				

60	Case No.:14/23/81-ALC2/2016	Party Name:GRAVITA INDIA LTD	Meet No/Date:18/81-ALC2/2017 21.11.2017	Status: Deferred
	HQ File :01/81/050/00561/AM17/	RLA File :13/24/040/00041/AM17/	Lic.No/Date:1310048507 30.12.2016	Defer Date: 09.01.2018
	Decision : NC observed that application for the above AA had been referred to MSME for comments. NC decided to await their comments and defer the case. The case stands deferred to 09.01.2018.			

61	Case No.:26/23/81-ALC2/2016	Party Name:VEDANTA LIMITED	Meet No/Date:18/81-ALC2/2017 21.11.2017	Status: Deferred
	HQ File :01/81/050/00573/AM17/	RLA File :05/24/040/00503/AM17/	Lic.No/Date:0510401264 12.01.2017	Defer Date: 09.01.2018
	Decision : NC observed that application for the above AA had been referred to Min. of Mines for comments. NC decided to await their comments and defer the case. The case stands deferred to 09.01.2018.			

62	Case No.:8/23/81-ALC2/2016	Party Name:APAR INDUSTRIES LIMITED	Meet No/Date:18/81-ALC2/2017 21.11.2017	Status: Deferred
	HQ File :01/81/050/00555/AM17/	RLA File :34/24/040/00294/AM17/	Lic.No/Date:3410042873 20.01.2017	Defer Date: 09.01.2018
	Decision : NC observed that hard copy of the application not received from the RA, Mumbai. NC decided to ask the RA concerned to provide three set of application alongwith relevant documents for consideration of the case. The case stands deferred to 09.01.2018.			

63	Case No.:32/3/81-ALC2/2017	Party Name:PREMIER INDUSTRIAL CORPORATION LIMITED	Meet No/Date:18/81-ALC2/2017 21.11.2017	Status: Deferred
	HQ File :01/81/050/00066/AM18/	RLA File :03/95/040/00892/AM17/	Lic.No/Date:0310811420 23.02.2017	Defer Date: 09.01.2018
	Decision : NC observed that application for the above AA had been referred to MSME for comments. NC decided to await their comments and defer the case. The case stands deferred to 09.01.2018.			

64	Case No.:35/3/81-ALC2/2017	Party Name:PREMIER INDUSTRIAL CORPORATION LIMITED	Meet No/Date:18/81-ALC2/2017 21.11.2017	Status: Deferred
	HQ File :01/81/050/00069/AM18/	RLA File :03/95/040/00893/AM17/	Lic.No/Date:0310811421 23.02.2017	Defer Date: 09.01.2018

Decision : NC observed that application for the above AA had been referred to MSME for comments. NC decided to await their comments and defer the case.

The case stands deferred to 09.01.2018.

65	Case No.:24/3/81-ALC2/2017	Party Name:PHOENIX FOILS PVT. LTD.	Meet No/Date:18/81-ALC2/2017 21.11.2017	Status: Deferred
	HQ File :01/81/050/00058/AM18/	RLA File :03/95/040/00918/AM17/	Lic.No/Date:0310811575 02.03.2017	Defer Date: 09.01.2018
	Decision : NC observed that application for the above AA had been referred to MOS for comments. NC decided to await their comments and defer the case. The case stands deferred to 09.01.2018.			

66	Case No.:4/3/81-ALC2/2017	Party Name:SWASTIK INDUSTRIES	Meet No/Date:18/81-ALC2/2017 21.11.2017	Status: Deferred
	HQ File :01/81/050/00038/AM18/	RLA File :05/24/040/00620/AM17/	Lic.No/Date:0510401905 09.03.2017	Defer Date: 09.01.2018
	Decision : NC observed that hard copy of the application not received from the CLA, Delhi. NC decided to ask the RA concerned to provide three set of application alongwith relevant documents for consideration of the case. The case stands deferred to 09.01.2018.			

67	Case No.:37/3/81-ALC2/2017	Party Name:R.R.KABEL LIMITED,	Meet No/Date:18/81-ALC2/2017 21.11.2017	Status: Deferred
	HQ File :01/81/050/00071/AM18/	RLA File :03/95/040/00450/AM17/	Lic.No/Date:0310811810 14.03.2017	Defer Date: 09.01.2018
	Decision : NC observed that DIPP deficiency letter sent to firm on 12.06.2017 followed with reminder dated 09.11.2017. NC decided to await their reply and defer the case. The case stands deferred to 09.01.2018.			

68	Case No.:2/3/81-ALC2/2017	Party Name:JINDAL QUALITY TUBULAR LIMITED	Meet No/Date:18/81-ALC2/2017 21.11.2017	Status: Deferred
	HQ File :01/81/050/00036/AM18/	RLA File :05/23/040/00594/AM17/	Lic.No/Date:0510401960 15.03.2017	Defer Date: 09.01.2018
	Decision : NC observed that hard copy of the application not received from the CLA, Delhi. NC decided to ask the RA concerned to provide three set of application alongwith relevant documents for consideration of the case. The case stands deferred to 09.01.2018.			

69	Case No.:16/9/81-ALC2/2017	Party Name:NATIONAL STEEL AND AGRO INDUSTRIES LTD.,	Meet No/Date:18/81-ALC2/2017 21.11.2017	Status: Deferred
	HQ File :01/81/050/00187/AM18/	RLA File :56/24/040/00051/AM17/	Lic.No/Date:5610005104 23.03.2017	Defer Date: 09.01.2018
	Decision : NC observed that application for the above AA had been referred to MOS for comments. NC decided to await their comments and defer the case. The case stands deferred to 09.01.2018.			

70	Case No.:31/9/81-ALC2/2017	Party Name:POLYCAB WIRES PVT.LTD.	Meet No/Date:18/81-ALC2/2017 21.11.2017	Approved
	HQ File :01/81/050/00202/AM18/	RLA File :03/95/040/00988/AM17/	Lic.No/Date:0310812281 30.03.2017	
	Decision : NC decided to ratify the norms for the above AA as per DIPP comments vide their UO No. 12/79/2017-TSW/70 dated 17.11.2017 as under : 1. Description, sizes, quantities and net weight of export items at Sl. No. 1 to 11 under the Advance Authorization may be specified as per enclosed Annexure. 2. Quantity of import item at Sl.No.1 i.e. Copper Wire Rod may be allowed as 1.01 Kgs./Kg. content in the export items at Sl. No. 1 & 3 to 11. 3. Quantity of import item at Sl. No. 2 i.e. Aluminium Ingots may be allowed as 1.01 Kgs./Kg. content in the export items at Sl. No. 2, 5 & 11. 4. Quantity of import item at Sl. No. 3 i.e. LDPE Compound(Crosslinkable) may be allowed as 1.05 Kgs./kg content in the export items at Sl. No. 1 to 6 & 8 to 11. 5. Quantity of import item at Sl. No. 4 i.e. ZHFR Compound may be allowed as 1.05 kgs/kg content in the export items at Sl. No. 1, 2 & 8 to 10. 6. Quantity of import item at Sl. No. 5 i.e. Semi Conducting Compound may be allowed as 1.05 kgs/kg content in the export items at Sl. No. 1 & 2. 7. Quantity of import item at Sl. No. 6 i.e. PVC Resin may be allowed as 1.05 Kgs./Kg. content in the export products at Sl. No. 4 to 7 & 11. 8. Quantity of import item at Sl. No. 7 i.e. PVC Plasticizer may be allowed as 1.05 Kgs./Kg. content in the export items at Sl. No. 4 to 7 & 11. 9. Quantity of import item at Sl. No. 8 i.e. Copper Tape may be allowed as 1.01 Kgs./Kg. content in the export items at Sl. No. 1 & 2. 10. Quantity of import item at Sl. No. 9 i.e. Galvanised Steel Wire may be allowed as 1.02 kgs/kg content in the Export items at Sl. No. 1,4, 6, 8 & 9. 11. Quantity of import item at Sl. No. 10 i.e. Lead Ingot may be allowed as 1.01 kgs/kg content in the export items at Sl. No. 4 & 5. 12. Quantity of import item at Sl. No. 11 i.e. Glass Mica Tape may be allowed as 1.02 Kgs./Kg. content in the export items at Sl. No. 8 & 10. RA may take suitable consequential action accordingly.			

71	Case No.:13/12/81-ALC2/2017	Party Name:RAJHANS METALS PVT. LIMITED	Meet No/Date:18/81-ALC2/2017	Status: Deferred
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राजकुमार 
 उप महानिदेशक विदेश व्यापार/Dy. DGFT
 विदेश व्यापार महानिदेशालय/DCFT
 वाणिज्य एवं उद्योग मंत्रालय
 Ministry of Commerce & Industry
 उद्योग भवन, नई दिल्ली
 Udyog Bhawan, New Delhi


 V. S. Srinivasan
 निदेशक, विदेश व्यापार/Secretary
 विदेश व्यापार महानिदेशालय/DCFT
 वाणिज्य एवं उद्योग मंत्रालय
 Ministry of Commerce & Industry
 उद्योग भवन, नई दिल्ली
 Udyog Bhawan, New Delhi

		21.11.2017	
HQ File :01/81/050/00268/AM18/	RLA File :24/24/040/00036/AM17/	Lic.No/Date:2410042167 31.03.2017	Defer Date: 09.01.2018
Decision : NC observed that DIPP deficiency letter sent to firm on 18.09.2017. NC decided to send a reminder and defer the case.			
The case stands deferred to 09.01.2018.			

72	Case No.: 1/6/81-ALC2/2017	Party Name:FIN LABS AUDIO PVT. LTD.	Meet No/Date:18/81-ALC2/2017 21.11.2017	Status: Deferred
	HQ File :01/81/050/00141/AM18/	RLA File :22/24/040/00117/AM17/	Lic.No/Date:2210015687 17.04.2017	Defer Date: 09.01.2018
Decision : NC observed that MeitY deficiency letter sent to firm seeking certain information for examination of the case. NC decided to send a reminder and defer the case.				
The case stands deferred to 09.01.2018.				

73	Case No.: 11/9/81-ALC2/2017	Party Name:INDIAN STEEL CORPORATION LTD.	Meet No/Date:18/81-ALC2/2017 21.11.2017	Status: Deferred
	HQ File :01/81/050/00182/AM18/	RLA File :03/94/040/00029/AM18/	Lic.No/Date:0310812779 25.04.2017	Defer Date: 09.01.2018
Decision : NC observed that reply of the firm referred to MOS for comments. NC decided to await their comments and defer the case.				
The case stands deferred to 09.01.2018.				

74	Case No.: 17/9/81-ALC2/2017	Party Name:NITSON AND AMITSU BUILDING SYSTEMS PRIVATE LIMITED	Meet No/Date:18/81-ALC2/2017 21.11.2017	Status: Deferred
	HQ File :01/81/050/00188/AM18/	RLA File :05/24/040/00053/AM18/	Lic.No/Date:0510402502 09.05.2017	Defer Date: 09.01.2018
Decision : NC observed that DIPP deficiency letter sent to firm on 18.09.2017. NC decided to send a reminder and defer the case.				
The case stands deferred to 09.01.2018.				

75	Case No.: 30/9/81-ALC2/2017	Party Name:UTTAM STEEL ALLOYS P.LTD.	Meet No/Date:18/81-ALC2/2017 21.11.2017	Status: Deferred
	HQ File :01/81/050/00201/AM18/	RLA File :05/24/040/00067/AM18/	Lic.No/Date:0510402570 16.05.2017	Defer Date: 09.01.2018
Decision : NC observed that hard copy of the application not received from the CLA, Delhi. NC decided to ask the RA concerned to provide three set of application alongwith relevant documents for consideration of the case.				

राजकुमार / *Raj Kumar*
उप महानिदेशक विदेश व्यापार/Dy. DGFT
विदेश व्यापार महानिदेशालय/DGFT
वाणिज्य एवं उद्योग मंत्रालय
Ministry of Commerce & Industry
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

V
विदेश व्यापार महानिदेशालय
Vishwa Vyapaar Mahanideshalaya
उप महानिदेशक विदेश व्यापार
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401, उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

The case stands deferred to 09.01.2018.

76	Case No.: 46/9/81-ALC2/2017	Party Name: POLYCAB WIRES PVT.LTD.	Meet No/Date: 18/81-ALC2/2017 21.11.2017	Status: Deferred
	HQ File :01/81/050/00217/AM18/	RLA File :03/95/040/00089/AM18/	Lic.No/Date: 0310813355 17.05.2017	Defer Date: 09.01.2018
	Decision : NC observed that DIPP deficiency letter sent to firm on 17.10.2017. NC decided to send a reminder and defer the case. The case stands deferred to 09.01.2018.			

77	Case No.: 28/9/81-ALC2/2017	Party Name: PILOT INDUSTRIES LTD.	Meet No/Date: 18/81-ALC2/2017 21.11.2017	Status: Deferred
	HQ File :01/81/050/00199/AM18/	RLA File :05/24/040/00073/AM18/	Lic.No/Date: 0510402645 19.05.2017	Defer Date: 09.01.2018
	Decision : NC observed that hard copy of the application not received from the CLA, Delhi. NC decided to ask the RA concerned to provide three set of application alongwith relevant documents for consideration of the case. The case stands deferred to 09.01.2018.			

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Case No.:12/9/81-ALC2/2017	Party Name:KEI INDUSTRIES LIMITED	Meet No/Date:18/81-ALC2/2017 21.11.2017	Approved				
HQ File :01/81/050/00183/AM18/	RLA File :05/23/040/00055/AM18/	Lic.No/Date:0510402671 23.05.2017					
Decision : NC decided to ratify the norms for the above AA as per DIPP comments vide their UO No. 12/79/2017-TSW/78 dated 17.11.2017 as under :							
1. Net weight of export products may be specified as under:							
Sl. No.	Net Export Weight Kgs./Km	Sl. No.	Net Export Weight Kgs./Km	Sl. No.	Net Export Weight Kgs./Km	Sl. No.	Net Export Weight Kgs./Km
1	326.5	12	1073.9	23	13.33	34	51.96
2	7705.1	13	6861.2	24	17.57	35	56.33
3	407.9	14	20161.6	25	22.65	36	4329.8
4	467.7	15	266.4	26	25.29	37	5450
5	345.9	16	441.9	27	28.07	38	983.1
6	389.4	17	991.2	28	31	39	3056.3
7	436.6	18	13118.6	29	34.08	40	3610.5

8	597.9	19	328.8	30	37.55	41	3360.3
9	852.6	20	9244.4	31	40.93	42	4753.4
10	1885.9	21	5496.6	32	44.46	43	5639.9
11	907.2	22	11.45	33	48.13	44	7735.7

2. Quantities of import item at Sl. No 1 viz. Copper Wire Rod/CC Rod(EC Grade)/ Copper Cathode (99.99% purity) (Electrolytic grade)may be allowed as under:
 - a) For export products mentioned at Sl. No. 1, 11, 12,18 & 37, as per Engineering Table-5.
 - b) For export products mentioned at Sl. No. 2, 13, 14, 20 & 36 as 3434.4 Kgs./Km, 4523.23 Kgs./Km, 14793 Kgs./Km, 5274.4 Kgs./Km & 2493.3 Kgs./Km respectively, taking clue from Engineering Table 5.
 - c) For export products mentioned at Sl. No. 3 to 10, as per Engineering Table-4.
 - d) For Export products mentioned at Sl. No. 15 to 17,19, 21 to 35 & 38 to 44 , as 1.01 Kgs./kg content in the export products.
3. Words “ Semi Conductive XLPE Compound” may be deleted from the description of import item at Sl. No. 2 and quantities of XLPE Compound of relevant grade may be allowed as 1.05 Kgs./kg content in the export products at Sl. No. 2 to 21, 36 & 38 to 44.
4. Quantities of import item at Sl. No 3 viz. PVC Resin may be allowed as 1.05 Kgs./kg content in the export products at Sl. No. 2 to 21, 36 & 38 to 44.
5. Quantities of import item at Sl. No 4 viz. Antimony Trioxide may be allowed as 1.05 Kgs./kg content in the export products at Sl. No. 2 to 21, 36 & 38 to 44.
6. Quantities of import item at Sl. No 5 viz. Galvanised Steel Wire/G. I. Wire may be allowed as 1.02 Kgs./kg content in the export products at Sl. No. 2 to 19 .
7. Quantities of import item at Sl. No. 6 viz. Aluminium Wire Rod (Electrolytic grade) may be allowed as under:
 - a) For Export products mentioned at Sl. No. 21, 38, 39 & 41 to 44 , as per Engineering Table-5
 - b) For Export product mentioned at Sl. No. 40 , as 1771 Kgs. Km, taking clue from Engineering Table 5.
8. Quantities of import item at Sl. No 7 viz. HDPE may be allowed as 1.05 Kgs./kg content in the export products at Sl. No. 20, 21, 36 & 38 to 44.
9. Quantity of import item at Sl. No. 8 i.e. Semi Conducting Water Blocking Tape/Water Blocking Tape(Cable grade) may be allowed as 1.01 Sq.Mtrs./Sq.Mtr. content in the Export products at Sl. No. 20, 21, 36 & 38 to 44 as claimed by the firm.
10. Quantities of import item at Sl. No 9 viz. Nylon Compound of relevant grade may be allowed as 1.05 Kgs./kg content in the export product at Sl. No. 36.

RA may take suitable consequential action accordingly.

79	Case No.:27/9/81-ALC2/2017	Party Name:MAGPPIE INTERNATIONAL LTD ,	Meet No/Date:18/81-ALC2/2017 21.11.2017	Status: Deferred
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HQ File :01/81/050/00198/AM18/	RLA File :05/24/040/00088/AM18/	Lic.No/Date:0510402678 23.05.2017	Defer Date: 09.01.2018
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Decision : NC observed that hard copy of the application not received from the CLA, Delhi. NC decided to ask the RA concerned to provide three set of application alongwith relevant documents for consideration of the case.

The case stands deferred to 09.01.2018.

Case No.: 29/9/81-ALC2/2017	Party Name: S. S. IMPEX	Meet No/Date: 18/81-ALC2/2017 21.11.2017	Status: Deferred
HQ File :01/81/050/00200/AM18/	RLA File :05/24/040/00093/AM18/	Lic.No/Date:0510402690 24.05.2017	Defer Date: 09.01.2018

Decision : NC observed that hard copy of the application not received from the CLA, Delhi. NC decided to ask the RA concerned to provide three set of application alongwith relevant documents for consideration of the case.

The case stands deferred to 09.01.2018.

Case No.: 2/12/81-ALC2/2017	Party Name: VEER-O- METALS PVT .LTD	Meet No/Date: 18/81-ALC2/2017 21.11.2017	Status: Deferred
HQ File :01/81/050/00257/AM18/	RLA File :07/24/040/00041/AM18/	Lic.No/Date:0710111669 26.05.2017	Defer Date: 09.01.2018

Decision : NC observed that DIPP deficiency letter sent to firm seeking certain information. NC decided to send a reminder and defer the case.

The case stands deferred to 09.01.2018.

Case No.: 3/6/81-ALC2/2017	Party Name: ABB INDIA LIMITED.	Meet No/Date: 18/81-ALC2/2017 21.11.2017	Status: Deferred
HQ File :01/81/050/00143/AM18/	RLA File :07/24/040/00070/AM18/	Lic.No/Date:0710111690 30.05.2017	Defer Date: 09.01.2018

Decision : NC observed that hard copy of the application not received from the RA, Bangalore. NC decided to ask the RA concerned to provide three set of application alongwith relevant documents for consideration of the case.

The case stands deferred to 09.01.2018.

Case No.: 15/9/81-ALC2/2017	Party Name: MAURIA UDYOG LTD	Meet No/Date: 18/81-ALC2/2017 21.11.2017	Status: Deferred
HQ File :01/81/050/00186/AM18/	RLA File :05/24/040/00090/AM18/	Lic.No/Date:0510402986 31.05.2017	Defer Date: 09.01.2018

Decision : NC observed that application for the above AA had been referred to MOS for

comments. NC decided to await their comments and defer the case.

The case stands deferred to 09.01.2018.

84	Case No.:21/9/81-ALC2/2017	Party Name:RAJ ENTERPRISES	Meet No/Date:18/81-ALC2/2017 21.11.2017	Status: Deferred
	HQ File :01/81/050/00192/AM18/	RLA File :05/24/040/00104/AM18/	Lic.No/Date:0510402988 31.05.2017	Defer Date: 09.01.2018
	Decision : NC observed that application for the above AA had been referred to DIPP for comments. NC decided to await their comments and defer the case. The case stands deferred to 09.01.2018.			

85	Case No.:8/9/81-ALC2/2017	Party Name:CHINA STEEL CORPORATION INDIA PRIVATE LIMITED	Meet No/Date:18/81-ALC2/2017 21.11.2017	Approved
	HQ File :01/81/050/00179/AM18/	RLA File :34/24/040/00057/AM18/	Lic.No/Date:3410043266 02.06.2017	
	Decision : NC decided to ratify the norms for the above AA as per MOS comments vide their UO No. 2(6)/2016-TD dated 28.07.2017 (Copy enclosed). RA concerned may take subsequent consequential action accordingly.			

86	Case No.:25/15/81-ALC2/2017	Party Name:SHRI PARSHAVNATH IMPEX (INDIA)	Meet No/Date:18/81-ALC2/2017 21.11.2017	Status: Deferred
	HQ File :01/81/050/00308/AM18/	RLA File :05/24/040/00103/AM18/	Lic.No/Date:0510403027 05.06.2017	Defer Date: 09.01.2018
	Decision : NC observed that hard copy of the application not received from the CLA, Delhi. NC decided to ask the RA concerned to provide three set of application alongwith relevant documents for consideration of the case. The case stands deferred to 09.01.2018.			

87	Case No.:7/9/81-ALC2/2017	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:18/81-ALC2/2017 21.11.2017	Status: Deferred
	HQ File :01/81/050/00178/AM18/	RLA File :11/24/040/00003/AM18/	Lic.No/Date:1110028288 06.06.2017	Defer Date: 09.01.2018
	Decision : NC observed that DHI deficiency letter sent to firm seeking certain information. NC decided to await their reply and defer the case. The case stands deferred to 09.01.2018.			

88	Case No.:22/9/81-	Party Name:VEDANTA	Meet No/Date:18/81-	Status: Deferred
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ALC2/2017	LIMITED	ALC2/2017 21.11.2017	
HQ File :01/81/050/00193/AM18/	RLA File :05/24/040/00117/AM18/	Lic.No/Date:0510403068 08.06.2017	Defer Date: 09.01.2018
Decision : NC observed that application for the above AA had been referred to M/O Mines for comments. NC decided to await their comments and defer the case.			
The case stands deferred to 09.01.2018.			

89	Case No.:47/9/81-ALC2/2017	Party Name:POLYCAB WIRES PVT.LTD.	Meet No/Date:18/81-ALC2/2017 21.11.2017	Status: Deferred
	HQ File :01/81/050/00218/AM18/	RLA File :03/95/040/00197/AM18/	Lic.No/Date:0310813868 08.06.2017	Defer Date: 09.01.2018
	Decision : NC observed that reply of the firm has been referred to DIPP comments. NC decided to await their comments and defer the case.			
	The case stands deferred to 09.01.2018			

90	Case No.:5/9/81-ALC2/2017	Party Name:BBM ACOUSTIC INDIA PVT.LTD	Meet No/Date:18/81- ALC2/2017 21.11.2017	Status: Deferred
	HQ File :01/81/050/00176/AM18/	RLA File :31/83/040/00028/AM18/	Lic.No/Date:3110066779 09.06.2017	Defer Date: 09.01.2018
	Decision : NC observed that reply of the firm has been referred to DIPP comments. NC decided to await their comments and defer the case.			
	The case stands deferred to 09.01.2018.			

Case No.:33/9/81-ALC2/2017	Party Name:EVERSENDAI CONSTRUCTION PRIVATE LIMITED	Meet No/Date:18/81- ALC2/2017 21.11.2017	Rejected
HQ File :01/81/050/00204/AM18/	RLA File :04/24/040/00054/AM18/	Lic.No/Date:0410163236 15.06.2017	
91	Decision : NC noted that DIPP Deficiency letter was issued to the company on 21.08.2017 followed by reminder dated 11.10.2017. Since, no reply was received from the company despite reminder, the committee decided to reject the case with direction to company to pay customs duty & applicable interest for EODC. RA may take suitable consequential action accordingly.		

Case No.:34/9/81-ALC2/2017	Party Name:EVERSENDAI CONSTRUCTION PRIVATE LIMITED	Meet No/Date:18/81- ALC2/2017 21.11.2017	Rejected
HQ File :01/81/050/00205/AM18/	RLA File :04/24/040/00053/AM18/	Lic.No/Date:0410163235 15.06.2017	Defer Date: 09.01.2018
92	Decision : NC noted that DIPP Deficiency letter was issued to the company on 21.08.2017		

RA may take suitable consequential action accordingly.

Decision : NC decided to **ratify** the norms for the above AA as per DIPP comments vide their UO No. 12/79/2017-TSW/93 dated 17.11.2017 as under :

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Sl. No.	Net Export Weight Kgs./Km	Sl. No.	Net Export Weight Kgs./Km	Sl. No.	Net Export Weight Kgs./Km	Sl. No.	Net Export Weight Kgs./Km
1	405.1	18	1055.2	35	230	52	4174.6
2	449.7	19	355.7	36	729.6	53	15108.9
3	512.4	20	700.9	37	518.8	54	7266.3
4	538.6	21	1644.1	38	953.5	55	212.7
5	503.3	22	405.1	39	8442.6	56	170.4
6	527.9	23	449.7	40	7513.3	57	156.1
7	474.8	24	512.4	41	11195.1	58	301.5
8	73.1	25	538.6	42	12850.7	59	23.77
9	736	26	503.3	43	467.7	60	34.94
10	8716.4	27	778.6	44	570.5	61	51.10
11	334.7	28	736	45	820.3	62	180.1
12	287	29	8931.5	46	1073.9	63	737.8
13	1165.2	30	334.7	47	1548.8	64	1710.1
14	254.3	31	506.7	48	2990.4	65	17897.5
15	278.4	32	246.6	49	2953.5		
16	401.6	33	401.6	50	3815.1		
17	606.6	34	606.6	51	11458.8		

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राजकुमार  KUMAR
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विदेश व्यापार महानिदेशालय/DGFT
वाणिज्य एवं उद्योग मंत्रालय
Ministry of Commerce & Industry
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

[illegible]

Table 5.

d) For export product mentioned at Sl. No. 57, as per Engineering Table-4.

3. Words "Semi Conductive XLPE Compound" may be deleted from the description of import item at Sl. No. 2 and quantities of XLPE Compound of relevant grade may be allowed as 1.05 Kgs./kg content in the export products at Sl. No. 1 to 7, 10 to 27, 29 to 54, 64 & 65.
4. Quantities of import item at Sl. No 3 viz. PVC Resin may be allowed as 1.05 Kgs./kg content in the export products at Sl. No. 1 to 64.
5. Quantities of import item at Sl. No 4 viz. Antimony Trioxide may be allowed as 1.05 Kgs./kg content in the export products at Sl. No. 1 to 64.
6. Quantities of import item at Sl. No 5 viz. Galvanised Steel Wire/G. I. Wire may be allowed as 1.02 Kgs./kg content in the export products at Sl. No. 1 to 7, 10 to 27, 29 to 38 & 43 to 53.
7. Quantities of import item at Sl. No. 6 viz. Aluminium Wire Rod (Electrolytic grade) may be allowed as under:
 - c) For Export products mentioned at Sl. No. 40 to 42 & 64, as per Engineering Table-5
 - d) For Export products mentioned at Sl. No. 54 & 65, as 1.01 Kgs./kg content in the export products.
8. Quantities of import item at Sl. No 7 viz. HDPE may be allowed as 1.05 Kgs./kg content in the export products at Sl. No. 11 to 21, 30 to 36, 39 to 42 & 65.
9. Quantity of import item at Sl. No. 8 i.e. Semi Conducting Water Blocking Tape/Water Blocking Tape(Cable grade) may be allowed as 1.01 Sq.Mtrs./Sq.Mtr. content in the Export products at Sl. No. 40 to 42 & 65 as claimed by the firm.
10. Quantities of import item at Sl. No 9 viz. Nylon Compound of relevant grade may be allowed as 1.05 Kgs./kg content in the export products at Sl. No. 40 to 42 & 65.
11. Quantity of import item at Sl. No. 10 i.e. Glass Mica Tape may be allowed as 1.01 Kgs./Kg. content in the Export products at Sl. No. 1 to 4, 11 to 13, 22 to 25, 30 & 31 as claimed by the firm.

RA may take suitable consequential action accordingly.

94	Case No.:50/9/81-ALC2/2017	Party Name:PREMIER INDUSTRIAL CORPORATION LIMITED	Meet No/Date:18/81-ALC2/2017 21.11.2017	Status: Deferred
	HQ File :01/81/050/00221/AM18/	RLA File :03/95/040/00017/AM18/	Lic.No/Date:0310814163 21.06.2017	Defer Date: 09.01.2018
	Decision : NC observed that application for the above AA had been referred to MSME for comments. NC decided to await their comments and defer the case. The case stands deferred to 09.01.2018.			

95	Case No.:54/9/81-ALC2/2017	Party Name:VISHAL STEELS	Meet No/Date:18/81-ALC2/2017 21.11.2017	Rejected
	HQ File	RLA File	Lic.No/Date:0310814181	

:01/81/050/00225/AM18/	:03/95/040/00241/AM18/	21.06.2017	
Decision : NC noted that DIPP Deficiency letter was issued to the company on 21.08.2017 followed by reminder dated 11.10.2017. Since, no reply was received from the company despite reminder, the committee decided to reject the case with direction to company to pay customs duty & applicable interest for EODC.			
RA may take suitable consequential action accordingly.			

96	Case No.:6/15/81-ALC2/2017	Party Name:VERSATILE CARD TECHNOLOGY PVT LTD	Meet No/Date:18/81-ALC2/2017 21.11.2017	Status: Deferred
	HQ File :01/81/050/00289/AM18/	RLA File :04/24/040/00064/AM18/	Lic.No/Date:0410163275 27.06.2017	Defer Date: 09.01.2018
	Decision : NC observed that application for the above AA had been referred to MeitY for comments. NC decided to await their comments and defer the case. The case stands deferred to 09.01.2018.			

97	Case No.:7/15/81-ALC2/2017	Party Name:VERSATILE CARD TECHNOLOGY PVT LTD	Meet No/Date:18/81-ALC2/2017 21.11.2017	Status: Deferred
	HQ File :01/81/050/00290/AM18/	RLA File :04/24/040/00062/AM18/	Lic.No/Date:0410163278 27.06.2017	Defer Date: 09.01.2018
	Decision : NC observed that application for the above AA had been referred to DIPP for comments. NC decided to await their comments and defer the case. The case stands deferred to 09.01.2018.			

98	Case No.:11/15/81-ALC2/2017	Party Name:APL APOLLO TUBES LIMITED	Meet No/Date:18/81- ALC2/2017 21.11.2017	Status: Deferred
	HQ File :01/81/050/00294/AM18/	RLA File :05/23/040/00129/AM18/	Lic.No/Date:0510403320 04.07.2017	Defer Date: 09.01.2018
	Decision : NC observed that application for the above AA had been referred to DIPP for comments. NC decided to await their comments and defer the case.			
The case stands deferred to 09.01.2018.				

99	Case No.: 1/12/81-ALC2/2017	Party Name:GRAVITA INDIA LTD	Meet No/Date:18/81-ALC2/2017 21.11.2017	Status: Deferred
	HQ File :01/81/050/00256/AM18/	RLA File :13/24/040/00019/AM18/	Lic.No/Date:1310048672 04.07.2017	Defer Date: 09.01.2018
	Decision : NC observed that application for the above AA had been referred to DIPP for comments. NC decided to await their comments and defer the case.			

The case stands deferred to 09.01.2018.

Case No.:23/18/81-ALC2/2017	Party Name:WELSPUN CORP LTD.	Meet No/Date:18/81-ALC2/2017 21.11.2017	Approved
HQ File :01/81/050/00372/AM18/	RLA File :34/24/040/00084/AM18/	Lic.No/Date:3410043326 05.07.2017	
Decision : NC decided to ratify the norms for the above AA as per DIPP comments vide their UO No. 12/79/2017-TSW/100 dated 17.11.2017 as under : - Quantity of export item at Sl. No. 1 may also be specified as under in addition to its weight. - OD 762 mm x 9.50 mm WThk – qty 18784 mtrs. - Quantity of export item at Sl. No. 2 may also be specified as under in addition to its weight. - OD 762 mm x 9.50 mm WThk – qty 3010 mtrs. - Quantity of export item at Sl. No. 3 may also be specified as under in addition to its weight. - OD 762 mm x 9.50 mm WThk – qty 156 mtrs. - Quantity of export item at Sl. No. 4 may also be specified as under in addition to its weight. - OD 762 mm x 9.50 mm WThk – qty 18784 mtrs. - Quantity of export item at Sl. No. 5 may also be specified as under in addition to its weight. - OD 762 mm x 9.50 mm WThk – qty 3010 mtrs. - Quantity of export item at Sl. No. 6 may also be specified as under in addition to its weight. - OD 762 mm x 9.50 mm WThk – qty 156 mtrs. - Word “Relevant” may be prefixed & word “thicknesss 9.50 mm” may be suffixed with the description of import item at Sl. No.1 and its quantity may be allowed as applied for i.e. 4074.4 MT as 1.05 Kgs./Kg. content in export items at Sl. No. 1, 2 & 3. - Word “Relevant” may be prefixed & word “thicknesss 9.50 mm” may be suffixed with the description of import item at Sl. No.2 and its quantity may be allowed as applied for i.e. 4074.4 MT as 1.05 Kgs./Kg. content in export items at Sl. No. 4, 5 & 6. - Taking clue from SION at Sl. No. C-593, quantity of import item may at Sl. No. 3 viz. Welding Wire may be allowed as applied for i.e. 31964.6 Kgs. - Quantity of import item at Sl. No. 4 viz. Epoxy Powder may be allowed as applied for i.e. 84642 Kgs inclusive of 5 % wastage. - Quantity of import item at Sl. No. 5 viz. ARO Powder may be allowed as applied for i.e. 27536.8 Kgs inclusive of 5 % wastage. - Quantities of import items at Sl. No. 6 may be allowed within 6 % of fob value of exports taking clue from SION C-1292.			

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V
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Udyog Bhawan, New Delhi

RA may take suitable consequential action accordingly.

101	Case No.:24/18/81-ALC2/2017	Party Name:WELSPUN CORP LTD.	Meet No/Date:18/81-ALC2/2017 21.11.2017	Approved
	HQ File :01/81/050/00373/AM18/	RLA File :34/24/040/00083/AM18/	Lic.No/Date:3410043325 05.07.2017	
	Decision : NC decided to ratify the norms for the above AA as per DIPP comments vide their UO No. 12/79/2017-TSW/101 dated 17.11.2017 as under :			
	1. Word "Relevant" may be prefixed with the description of import item at Sl. No.1 and its quantity may be allowed as allowed as applied for i.e. 26250 MT as 1.05 Kgs./Kg. content in export item at Sl. No. 1, taking clue from SION C-2004.			
	2. Word "Relevant" may be prefixed with the description of import item at Sl. No.2 and its quantity may be allowed as allowed as applied for i.e. 26250 MT as 1.05 Kgs./Kg. content in export item at Sl. No. 2, taking clue from SION C-2004.			
	RA may take suitable consequential action accordingly.			

102	Case No.:24/15/81-ALC2/2017	Party Name:SHRI PARSHAVNATH IMPEX (INDIA)	Meet No/Date:18/81-ALC2/2017 21.11.2017	Approved
	HQ File :01/81/050/00307/AM18/	RLA File :05/24/040/00171/AM18/	Lic.No/Date:0510403401 14.07.2017	
	Decision : NC decided to ratify the norms for the above AA as per DIPP comments vide their UO No. 12/79/2017-TSW/102 dated 17.11.2017 as under :			
	1. Words " of relevant grade & thickness may be suffixed with the description of import items at Sl. No. 1 & 2 and their quantities may be allowed as applied for i.e. 135080 Kgs. & 55000 Kgs. respectively as 1.10 Kgs./Kg. content in the export items at Sl. No. 1 & 2 respectively			
	RA may take suitable consequential action accordingly.			

103	Case No.:13/15/81-ALC2/2017	Party Name:DYNAMIC FLOW PRODUCTS PVT.LTD.	Meet No/Date:18/81-ALC2/2017 21.11.2017	Status: Deferred
	HQ File :01/81/050/00296/AM18/	RLA File :03/94/040/00321/AM18/	Lic.No/Date:0310814660 18.07.2017	Defer Date: 09.01.2018
	Decision : NC observed that DIPP has sought certain information as requested vide email dated 07.11.2017. NC decided to await their reply and defer the case.			
	The case stands deferred to 09.01.2018.			

104	Case No.:18/15/81-ALC2/2017	Party Name:LEGENDS THE MERCHANT GROUP	Meet No/Date:18/81-ALC2/2017	Status: Deferred
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विनाय कृष्ण कश्यप
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	INTERNATIONAL	ALC2/2017 21.11.2017	
HQ File :01/81/050/00351/AM18/	RLA File :05/23/040/00179/AM18/	Lic.No/Date:0510403584 03.08.2017	

Decision : NC decided to **ratify** the norms for the above AA as per DIPP comments vide their UO No. 12/79/2017-TSW/108 dated 17.11.2017 as under :

1. Words “containing 364 MT. of Non-Magnetic Stainless Steel Circles (201 Series)” may be suffixed with the description of export product.
2. Words “ of relevant grade & thickness may be suffixed with the description of import item and its quantity may be allowed as applied for i.e. 400.4 MT as 1.10 Kgs./Kg. content in the export product.

RA may take suitable consequential action accordingly.

Case No.: 11/18/81-ALC2/2017	Party Name: SHIVA UTENSILS INDUSTRIES PVT. LTD.	Meet No/Date: 18/81-ALC2/2017 21.11.2017	Approved
HQ File :01/81/050/00360/AM18/	RLA File :05/24/040/00198/AM18/	Lic.No/Date: 0510403634 10.08.2017	

Decision : NC decided to **ratify** the norms for the above AA as per DIPP comments vide their UO No. 12/79/2017-TSW/109 dated 17.11.2017 as under :

1. Words “containing 136364 Kgs. of Cold Rolled Stainless Steel Circles (N 201 Grade)” may be suffixed with the description of export product.
2. Words “ of relevant grade & thickness may be suffixed with the description of import item and its quantity may be allowed as applied for i.e. 150000 Kgs. as 1.10 Kgs./Kg. content in the export product.

RA may take suitable consequential action accordingly.

Case No.:12/18/81-ALC2/2017	Party Name:SHIVA UTENSILS INDUSTRIES PVT. LTD.	Meet No/Date:18/81-ALC2/2017 21.11.2017	Approved
HQ File :01/81/050/00361/AM18/	RLA File :05/24/040/00199/AM18/	Lic.No/Date:0510403635 10.08.2017	

Decision : NC decided to **ratify** the norms for the above AA as per DIPP comments vide their UO No. 12/79/2017-TSW/110 dated 17.11.2017 as under :

1. Words “containing 136364 Kgs. of Cold Rolled Stainless Steel Circles (201 Grade)” may be suffixed with the description of export product.
2. Words “ of relevant grade & thickness may be suffixed with the description of import item and its quantity may be allowed as applied for i.e. 150000 Kgs. as 1.10 Kgs./Kg. content in the export product.

RA may take suitable consequential action accordingly.

111	Case No.: 8/15/81-ALC2/2017	Party Name: A-1 FENCE PRODUCTS CO.PVT.LTD.	Meet No/Date: 18/81-ALC2/2017 21.11.2017	Status: Deferred
	HQ File :01/81/050/00291/AM18/	RLA File :03/94/040/00392/AM18/	Lic.No/Date: 0310815131 11.08.2017	Defer Date: 09.01.2018
	Decision : NC observed that application for the above AA had been referred to DIPP for comments. NC decided to await their comments and defer the case. The case stands deferred to 09.01.2018.			

112	Case No.: 1/18/81-ALC2/2017	Party Name: DIAMOND ENGINEERING (CHENNAI) PVT LTD	Meet No/Date: 18/81-ALC2/2017 21.11.2017	Status: Deferred
	HQ File :01/81/050/00350/AM18/	RLA File :04/24/040/00085/AM18/	Lic.No/Date: 0410163433 17.08.2017	Defer Date: 09.01.2018
	Decision : NC considered the comments offered by DIPP vide their UO No. 12/79/2017-TSW/112 dated 17.11.2017 and decided to refer back the same for re-examination. The case stands deferred to 09.01.2018.			

113	Case No.: 20/18/81-ALC2/2017	Party Name: APAR INDUSTRIES LIMITED	Meet No/Date: 18/81-ALC2/2017 21.11.2017	Approved
	HQ File :01/81/050/00369/AM18/	RLA File :34/24/040/00381/AM17/	Lic.No/Date: 3410043391 17.08.2017	
	Decision : NC decided to ratify the norms for the above AA as per DIPP comments vide their UO No. 12/79/2017-TSW/113 dated 17.11.2017 as under : 1. Quantity of import item at Sl. No. 1 may be allowed as applied for i.e. 111.395 MT as 1.03 Kgs./Kg. content in the export product taking clue from SION C-7. 2. Word "relevant" may be pre-fixed with the description of import item at Sl. No. 2 and its quantity may be allowed as 1095.276 MT as 1.02 Kgs./Kg. content in the export product taking clue from SION C-7 RA may take suitable consequential action accordingly.			

114	Case No.: 7/18/81-ALC2/2017	Party Name: JINDAL SAW LIMITED	Meet No/Date: 18/81-ALC2/2017 21.11.2017	Status: Deferred
	HQ File :01/81/050/00356/AM18/	RLA File :05/23/040/00190/AM18/	Lic.No/Date: 0510403717 18.08.2017	Defer Date: 09.01.2018
	Decision : NC decided to ask the firm to submit information as per DIPP UO No.12/79/2017-TSW/114 dated 17.11.2017 as under : 1. Information in respect of Sl. No. 4, 5 & 11 of Standard Deficiency Format, separately for export items at 3 & 4.			


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2. Coating areas in export items at Sl. No. 3 & 4, supported by length & OD of steel pipes
3. Thickness of ARO (DFBE) coating in export item at Sl. No. 3 & FBE coating in export item at Sl. No. 4.
4. Detailed calculations/basis for the quantities of coating materials (Import items at Sl. No. 17, 18 & 25, supported by coating thicknesses and coating areas in export items and wastages claimed at each stage of manufacture.

The case stands deferred to 09.01.2018.

Case No.:9/15/81-ALC2/2017	Party Name:APAR INDUSTRIES LIMITED	Meet No/Date:18/81-ALC2/2017 21.11.2017	Approved
HQ File :01/81/050/00292/AM18/	RLA File :03/94/040/00373/AM18/	Lic.No/Date:0310815358 23.08.2017	

Decision : NC decided to **ratify** the norms for the above AA as per DIPP comments vide their UO No. 12/79/2017-TSW/115 dated 17.11.2017 as under :

1. Net Weights of export products from Sl. No 1 to 10 may be specified as under:

Sl. No.	Net weight (Kgs.)	Sl. No.	Net weight (Kgs.)	Sl. No.	Net weight (Kgs.)
1	78,236	5	1,413	9	27,204
2	120,440	6	201,170	10	1143,623
3	2,499	7	2,568		
4	30,291	8	45,147		

2. Quantity of import item at Sl. No 1 viz. Copper Wire Rod(8 mm dia)(E.C. Grade) may be allowed as applied for i.e. 35115.4 Kgs. as 1.01 Kgs./Kg content in the export items at Sl. No. 7, 8 & 9.
3. Quantity of import item at Sl. No 2 viz. Primary Unalloyed Aluminium may be allowed as applied for i.e. 1023814.9 Kgs. as 1.01 Kgs./Kg content in the export items at Sl. No. 1 to 6, 9 & 10.
4. Quantities of import item at Sl. No. 3 viz. XLPE Compound may be allowed as 1.025 Kgs./Kg content in the export items at Sl. No. 1 to 6 & 8 to 10, as claimed by the firm.
5. Quantities of import item at Sl. No. 4 viz. Semi Conducting Compound may be allowed as 1.025 Kgs./Kg content in the export items at Sl. No. 6, 8 & 9, as claimed by the firm.
6. Quantities of import item at Sl. No. 5 viz. PVC Resin may be allowed as 1.01 Kgs./Kg content in the export items at Sl. No. 3, 4 & 8 to 10, as claimed by the firm.
7. Quantity of import item at Sl. No. 6 viz. G I Wire may be allowed as 1.01 Kgs./Kg content in the export items at Sl. No. 3 & 8, as claimed by the firm.
8. Quantities of import item at Sl. No. 7 viz. HDPE may be allowed as 1.02 Kgs./Kg content in the export items at Sl. No. 6, 8 & 9, as claimed by the firm.
9. Quantity of import item at Sl. No. 8 viz. Co-Polymer Coated Aluminium Tape may be allowed as 1.01 Kgs./Kg content in the export item at Sl. No. 6.
10. Quantities of import item at Sl. No. 9 viz. Plasticizer(DOP) may be allowed as

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1.01 Kgs./Kg content in the export items at Sl. No. 3, 4 & 8 to 10, as claimed by the firm.

RA may take suitable consequential action accordingly.

116	Case No.:3/18/81-ALC2/2017	Party Name:GAMESA RENEWABLE PRIVATE LIMITED	Meet No/Date:18/81-ALC2/2017 21.11.2017	Status: Deferred
	HQ File :01/81/050/00352/AM18/	RLA File :04/24/040/00103/AM18/	Lic.No/Date:0410163454 23.08.2017	Defer Date: 09.01.2018
	Decision : NC observed that application for the above AA had been referred to DIPP (Chemical Division) for comments. NC decided to await their comments and defer the case. The case stands deferred to 09.01.2018.			

117	Case No.:13/18/81-ALC2/2017	Party Name:VEER METALS	Meet No/Date:18/81-ALC2/2017 21.11.2017	Approved
	HQ File :01/81/050/00362/AM18/	RLA File :05/24/040/00223/AM18/	Lic.No/Date:0510403775 23.08.2017	
	Decision : NC decided to ratify the norms for the above AA as per DIPP comments vide their UO No. 12/79/2017-TSW/117 dated 17.11.2017 as under : 1. Words “ of relevant grade & thickness may be suffixed with the description of import item and its quantity may be allowed as 81.4 MT as 1.10 Kgs./Kg. content in the export product RA may take suitable consequential action accordingly.			

118	Case No.:14/18/81-ALC2/2017	Party Name:INJECTOPLAST PVT.LTD	Meet No/Date:18/81-ALC2/2017 21.11.2017	Status: Deferred
	HQ File :01/81/050/00363/AM18/	RLA File :06/24/040/00020/AM18/	Lic.No/Date:0610038682 29.08.2017	Defer Date: 09.01.2018
	Decision : NC observed that application for the above AA had been referred to DIPP for comments. NC decided to await their comments and defer the case. The case stands deferred to 09.01.2018.			

119	Case No.:21/18/81-ALC2/2017	Party Name:APAR INDUSTRIES LIMITED	Meet No/Date:18/81-ALC2/2017 21.11.2017	Approved
	HQ File :01/81/050/00370/AM18/	RLA File :34/24/040/00115/AM18/	Lic.No/Date:3410043412 29.08.2017	
	Decision : NC decided to ratify the norms for the above AA as per DIPP comments vide their UO No. 12/79/2017-TSW/119 dated 17.11.2017 as under :			

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1. Quantity of import item at Sl. No.1 may be allowed as applied for i.e. 408.458 MT as 1.04 Kgs./Kg. content in the export product taking clue from SION C-7.
2. Quantity of import item at Sl. No. 2 may be allowed as 469.2 Kms (35.659 MT) inclusive of 2 % wastage.

RA may take suitable consequential action accordingly.

120	Case No.:10/18/81-ALC2/2017	Party Name:SAGE METALS LTD.	Meet No/Date:18/81-ALC2/2017 21.11.2017	Status: Deferred
	HQ File :01/81/050/00359/AM18/	RLA File :05/24/040/00189/AM18/	Lic.No/Date:0510403898 31.08.2017	Defer Date: 09.01.2018
	Decision : NC considered the comments offered by DIPP vide their UO No. 12/79/2017-TSW/120 dated 17.11.2017 and decided to refer back the same for re-examination. The case stands deferred to 09.01.2018.			

121	Case No.:16/15/81-ALC2/2017	Party Name:FUJIKURA AUTOMOTIVE INDIA PRIVATE LIMITED	Meet No/Date:18/81-ALC2/2017 21.11.2017	Approved
	HQ File :01/81/050/00299/AM18/	RLA File :31/83/040/00073/AM18/	Lic.No/Date:3110066862 08.09.2017	
	Decision : NC decided to ratify the norms for the above AA under GN-4 with accountability clause. RA concerned may take suitable consequential action accordingly.			

122	Case No.:23/15/81-ALC2/2017	Party Name:RATNAMANI METALS AND TUBES LTD	Meet No/Date:18/81-ALC2/2017 21.11.2017	Status: Deferred
	HQ File :01/81/050/00306/AM18/	RLA File :08/24/040/00166/AM18/	Lic.No/Date:0810140933 14.09.2017	Defer Date: 09.01.2018
	Decision : NC observed that application for the above AA had been referred to DIPP for comments. NC decided to await their comments and defer the case. The case stands deferred to 09.01.2018.			

123	Case No.:4/18/81-ALC2/2017	Party Name:GAMESA RENEWABLE PRIVATE LIMITED	Meet No/Date:18/81-ALC2/2017 21.11.2017	Status: Deferred
	HQ File :01/81/050/00353/AM18/	RLA File :04/24/040/00126/AM18/	Lic.No/Date:0410163537 19.09.2017	Defer Date: 09.01.2018
	Decision : NC observed that application for the above AA had been referred to DIPP (Chemical Division) for comments. NC decided to await their comments and defer the case.			

The case stands deferred to 09.01.2018.

124	Case No.:19/18/81-ALC2/2017	Party Name:RAYCHEM RPG PVT LTD.	Meet No/Date:18/81-ALC2/2017 21.11.2017	Status: Deferred
	HQ File :01/81/050/00368/AM18/	RLA File :03/95/040/00479/AM18/	Lic.No/Date:0310815877 21.09.2017	Defer Date: 09.01.2018
Decision : NC observed that application for the above AA had been referred to DIPP for comments. NC decided to await their comments and defer the case.				
The case stands deferred to 09.01.2018.				

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Case No.:10/15/81-ALC2/2017	Party Name:APAR INDUSTRIES LIMITED	Meet No/Date:18/81-ALC2/2017 21.11.2017	Approved
HQ File :01/81/050/00293/AM18/	RLA File :03/94/040/00427/AM18/	Lic.No/Date:0310815906 22.09.2017	

Decision : NC decided to **ratify** the norms for the above AA as per DIPP comments vide their UO No. 12/79/2017-TSW/125 dated 17.11.2017 as under :

1. Net Weights of export products from Sl. No 1 to 21 may be specified as under:

Sl. No.	Net Export weight (Kgs.)	Sl. No.	Net Export weight (Kgs.)	Sl. No.	Net Export weight (Kgs.)	Sl. No.	Net Export weight (Kgs.)
1	3,420	7	1,718	13	38,015	19	77,486
2	11,615	8	2,696	14	46,352	20	65,863
3	5,639	9	3,744	15	37,331	21	105,259
4	13,215	10	10,032	16	49,372		
5	7,858	11	21,981	17	62,505		
6	73,581	12	30,004	18	60,997		

2. Quantity of import item at Sl. No 1 viz. Primary Unalloyed Aluminium may be allowed as 601,552 Kgs. for the export items at Sl. No. 1 to 3 & 7 to 21,taking clue form Engineering Table-5.

3. Quantity of import item at Sl. No 2 viz. Copper Wire Rod(8 mm dia)(E.C. Grade) may be allowed as 25149 Kgs. as 1.01 Kgs./Kg content in the export items at Sl. No. 1 to 6.

4. Quantities of import item at Sl. No. 3 viz. XLPE Compound may be allowed as 1.025 Kgs./Kg content in the export items at Sl. No. 1 to 5, as claimed by the firm.

5. Quantities of import item at Sl. No. 4 viz. PVC Resin may be allowed as 1.01 Kgs./Kg content in the export items at Sl. No. 1 to 6, as claimed by the firm.

6. Quantities of import item at Sl. No. 5 viz. Plasticizer(DOP) may be allowed as 1.01 Kgs./Kg content in the export items at Sl. No. 1 to 6, as claimed by the firm.

7. Quantity of import item at Sl. No. 6 viz. G I Wire may be allowed as 1.01 Kgs./Kg content in the export item at Sl. No. 6 , as claimed by the firm.

8. Quantities of import item at Sl. No. 7 viz. Wooden Drums may be allowed as per packing policy.

RA may take suitable consequential action accordingly.

126	Case No.:16/18/81-ALC2/2017	Party Name:PARAM INDUSTRIES	Meet No/Date:18/81-ALC2/2017 21.11.2017	Status: Deferred
	HQ File :01/81/050/00365/AM18/	RLA File :03/95/040/00262/AM18/	Lic.No/Date:0310816014 28.09.2017	Defer Date: 09.01.2018
	Decision : NC decided to ask the firm to submit information as per DIPP UO No.12/79/2017-TSW/126 dated 17.11.2017 as under : 1. Information in respect of Sl. No. 11 & 11A of Standard Deficiency Format. 2. Area of export item & import item. 3. Thickness of import item. The case stands deferred to 09.01.2018.			

127	Case No.:17/18/81-ALC2/2017	Party Name:PARAM INDUSTRIES	Meet No/Date:18/81-ALC2/2017 21.11.2017	Status: Deferred
	HQ File :01/81/050/00366/AM18/	RLA File :03/95/040/00261/AM18/	Lic.No/Date:0310816013 28.09.2017	Defer Date: 09.01.2018
	Decision : NC decided to ask the firm to submit information as per DIPP UO No.12/79/2017-TSW/127 dated 17.11.2017 as under : 1. Information in respect of Sl. No. 11 & 11A of Standard Deficiency Format. 2. Area of export item & import item. 3. Thickness of import item. The case stands deferred to 09.01.2018.			

128	Case No.:18/18/81-ALC2/2017	Party Name:RAJHANS METALS PVT. LIMITED	Meet No/Date:18/81-ALC2/2017 21.11.2017	Approved
	HQ File :01/81/050/00367/AM18/	RLA File :24/24/040/00022/AM18/	Lic.No/Date:2410042282 03.10.2017	
	Decision : NC decided to ratify the norms for the above AA as per DIPP comments vide their UO No. 12/79/2017-TSW/128 dated 17.11.2017 as under : 1. Words" Containing Copper: 89 %, Zinc: 9% & Lead: 2% " may be suffixed with the description of export item. 2. Quantity of import item at Sl. No.1 may be allowed as applied for i.e. 94340 Kgs. as 1.06 Kgs./Kg. content in the export product taking clue from SION C-1167. 3. Quantity of import item at Sl. No. 2 may be allowed as 9180 as 1.02 Kgs./Kg. content			

in the export product taking clue from SION C-1167.

RA may take suitable consequential action accordingly.

129	Case No.: 15/18/81-ALC2/2017	Party Name: ARFIN INDIA LIMITED	Meet No/Date: 18/81-ALC2/2017 21.11.2017	Approved
	HQ File :01/81/050/00364/AM18/	RLA File :08/24/040/00145/AM18/	Lic.No/Date: 0810141078 05.10.2017	Defer Date: 09.01.2018
	Decision : NC decided to ratify the norms for the above AA as per DIPP comments vide their UO No. 12/79/2017-TSW/129 dated 17.11.2017 as under :			
	1. Words” Containing Copper: 89 %, Zinc: 9% & Lead: 2% ” may be suffixed with the description of export item. 2. Quantity of import item at Sl. No.1 may be allowed as applied for i.e. 94340 Kgs. as 1.06 Kgs./Kg. content in the export product taking clue from SION C-1167. 3. Quantity of import item at Sl. No. 2 may be allowed as 9180 as 1.02 Kgs./Kg. content in the export product taking clue from SION C-1167.			
	RA may take suitable consequential action accordingly.			

130	Case No.:22/18/81-ALC2/2017	Party Name:APAR INDUSTRIES LIMITED	Meet No/Date:18/81-ALC2/2017 21.11.2017	Approved
	HQ File :01/81/050/00371/AM18/	RLA File :34/24/040/00173/AM18/	Lic.No/Date:3410043524 09.10.2017	
	Decision : NC decided to ratify the norms for the above AA as per DIPP comments vide their UO No. 12/79/2017-TSW/130 dated 17.11.2017 as under :			
	1. Word “ relevant” may be pre-fixed with the description of import item at Sl. No. 1 and its quantity may be allowed as applied for i.e. 385.416 MT as 1.01 Kgs./Kg. content in the export product. 2. Import items at Sl. No. 2 & 3 may be allowed as per packing policy.			
	RA may take suitable consequential action accordingly.			

131	Case No.: 8/18/81-ALC2/2017	Party Name: KEI INDUSTRIES LIMITED	Meet No/Date: 18/81-ALC2/2017 21.11.2017	Status: Deferred
	HQ File :01/81/050/00357/AM18/	RLA File :05/23/040/00251/AM18/	Lic.No/Date: 0510404280 13.10.2017	Defer Date: 09.01.2018
	Decision : NC decided to as the firm to submit the information as per DIPP UO No. 12/79/2017-TSW/131 dated 17.11.2017 as under : 1.Net weight of each Cable			

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विदेश व्यापार महानिदेशालय/DGFT
वाणिज्य एवं उद्योग मंत्रालय
Ministry of Commerce & Industry
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

VINOD K. BHADHAR
विदेश व्यापार महानिदेशालय
उप महानिदेशक विदेश व्यापार/Dy. DGFT
विदेश व्यापार महानिदेशालय/DGFT
वाणिज्य एवं उद्योग मंत्रालय
Ministry of Commerce & Industry
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

2. Material balancing viz. net content of each imported and indigenous input, for each cable.
3. Tabular statement giving total requirement of each raw material, export product wise.

The case stands deferred to 09.01.2018.

132	Case No.:6/18/81-ALC2/2017	Party Name:INDIA TRADING HOUSE	Meet No/Date:18/81-ALC2/2017 21.11.2017	Status: Deferred
	HQ File :01/81/050/00355/AM18/	RLA File :05/23/040/00238/AM18/	Lic.No/Date:0510404318 17.10.2017	Defer Date: 09.01.2018
	Decision : NC observed that application for the above AA had been referred to DIPP (Chemical Division) for comments. NC decided to await their comments and defer the case. The case stands deferred to 09.01.2018.			

133	Case No.:9/18/81-ALC2/2017	Party Name:PANASONIC APPLIANCES INDIA CO. LTD.,	Meet No/Date:18/81-ALC2/2017 21.11.2017	Status: Deferred
	HQ File :01/81/050/00358/AM18/	RLA File :04/24/040/00141/AM18/	Lic.No/Date:0410163600 17.10.2017	Defer Date: 09.01.2018
	Decision : NC decided to ask the firm to submit information as per DIPP UO No.12/79/2017-TSW/133 dated 17.11.2017 as under : 1. Details of import items at Sl. No. 1 to 5 and their specific use in export items. 2. Information in respect of Sl. No. 11 & 11A of Standard Deficiency Format import, for items at Sl. No. 1 to 5. 3. Total length of import item at Sl. No. 6 in addition to its weight. 4. Detailed calculations for the quantity of import item No. 6. The case stands deferred to 09.01.2018.			

134	Case No.:5/18/81-ALC2/2017	Party Name:GAMESA RENEWABLE PRIVATE LIMITED	Meet No/Date:18/81-ALC2/2017 21.11.2017	Status: Deferred
	HQ File :01/81/050/00354/AM18/	RLA File :04/24/040/00147/AM18/	Lic.No/Date:0410163616 25.10.2017	Defer Date: 09.01.2018
	Decision : NC observed that application for the above AA had been referred to DIPP (chemical Division) for comments. NC decided to await their comments and defer the case. The case stands deferred to 09.01.2018.			

OFFLINE AGENDA OF MEETING NO. 18/81 DATED 21.11.2017

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Case No. AR-140	M/S. MC COM INDUSTRIES (INDIA) PRIVATE LIMITED
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140

Case No. AR-148	M/S. BILCARE LIMITED
Meeting No. 18/81	HQ File :01/81/050/00619/AM15/DES-II/
Dated:- 21.11.2017	RLA File :31/83/040/00228/AM15/
Subject:	Ratification of norms in respect of advance authorization No. 3110065219 dated 20.01.2015.
Decision : NC observed that Representation for ratification of the above AA had been referred to C&PC for comments. NC decided to await their comments and defer the case.	
The case stands deferred to 09.01.2018.	

141

Case No. AR-149	M/S. MOLEX (INDIA) PRIVATE LIMITED
Meeting No. 18/81	HQ File No: 01/81/050/00260/AM09/DES-II/
Dated:- 21.11.2017	RLA File No: 07/24/040/00171/AM09/
Subject:	Modification of fixed norms in respect of advance authorization no. 0710058415 dated 09.07.2008.
Decision: NC observed that application for the above AA had been referred to MeitY for comments. NC decided to await their comments and defer the case.	
The case stands deferred to 09.01.2018.	

142

Case No. AR-151	M/S. ANJANI TECHNOPLAST LIMITED
Meeting No. 18/81	HQ File No: 01/81/050/00175/AM10/
Dated:- 21.11.2017	RLA File No: 05/23/040/00036/AM10/
Subject:	Modification of ratified norms in respect of Advance Authorization No. 0510249179 dated 11.09.2009.
Decision: NC observed that Representation for modification of the above AA had been referred to DIPP (Chemical Division) for comments. NC decided to await their comments and defer the case.	
The case stands deferred to 09.01.2018.	

143

Case No. AR- 254	M/S. BHANDARI FOILS & TUBES LIMITED
Meeting No. 18/81	HQ File No: 01/81/050/00086/AM11/ DES.II/
Dated:- 21.11.2017	RLA File No: 03/94/040/00268/AM11/
Subject:	Modification of ratified norms in respect of advance authorization no. 0310581975 dated 02.07.2010.
Decision: NC observed that representation for modification of the above AA had been referred to MoS for comments. NC decided to await their comments and defer the case.	
The case stands deferred to 09.01.2018.	

144

Case No. AR- 255	M/S. BHANDARI FOILS & TUBES LIMITED
Meeting No. 18/81	HQ File No: 01/81/050/00305/AM11/DES.II/
Dated:- 21.11.2017	RLA File No: 03/94/040/00418/AM11/
Subject:	Modification of ratified norms in respect of Advance Authorization No.

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 राजकुमार RAJ KUMAR
 उप महानिदेशक विदेश व्यापार/Dy. DGFT
 विदेश व्यापार महानिदेशालय/DGFT
 वाणिज्य एवं उद्योग मंत्रालय
 Ministry of Commerce & Industry
 उद्योग भवन, नई दिल्ली
 Udyog Bhawan, New Delhi


 विनोद कुमार KUMAR
 Vinod Kumar KUMAR
 एडवोकेट जनरल, विदेश व्यापार
 Foreign Trade Division, DGFT
 291, बंगला, अजमेर रोड
 Directorate General of Foreign Trade
 Ministry of Commerce
 उद्योग भवन, नई दिल्ली
 Udyog Bhawan, New Delhi

	0310595668 dated 07.10.2010.
Decision: NC observed that Representation for modification of the above AA had been referred to MoS for comments. NC decided to await their comments and defer the case.	
The case stands deferred to 09.01.2018.	

145

Case No. AR- 264	M/S. ABIR INFRASTRUCTURE PRIVATE LIMITED
Meeting No. 18/81	HQ File No: 01/81/050/00562/AM11/DES.II/
Dated:- 21.11.2017	RLA File No: 05/23/040/00336/AM11/
Subject:	Modification of ratified norms in respect of advance authorization no. 0510284584 dated 24.02.2011.
Decision: NC observed that Representation for modification of the above AA had been referred to DIPP for comments. NC decided to await their comments and defer the case.	
The case stands deferred to 09.01.2018.	

146

Case No. AR- 265	M/S. ELEC STEEL PROCESSING INDUSTRIES
Meeting No. 18/81	HQ File No: 01/81/050/00449/AM16/DES.II/
Dated:- 21.11.2017	RLA File No: 34/24/040/00238/AM16/
Subject:	Modification of ratified norms in respect of Advance Authorization No. 3410041739 dated 15.12.2015.
Decision: NC decided to modify the norms for the above AA (Export Product- Transformer Lamination Cut & Core) as requested by the applicant under SION C-323 with accountability clause as per recommendation of DHI.	
RA concerned may take suitable consequent action accordingly.	

147

Case No. AR- 266	M/S. INDO COOL COMPOSITES PRIVATE LIMITED
Meeting No. 18/81	HQ File No: 01/81/050/00464/AM16/DES.II/
Dated:- 21.11.2017	RLA File No: 04/24/040/00114/AM16/
Subject:	Ratification of norms in respect of advance authorization no. 0410160874 dated 05.08.2015.
Decision: NC observed that Representation for modification of the above AA had been referred to DIPP (Chemical Division) for comments. NC decided to await their comments and defer the case.	
The case stands deferred to 09.01.2018.	

148

Case No. AR- 267	M/S. LUXFER UTTAM INDIA PRIVATE LIMITED
Meeting No. 18/81	HQ File No: 01/81/050/00653/AM17/DES.II/
Dated:- 21.11.2017	RLA File No: 05/23/040/00548/AM17/
Subject:	Ratification of norms in respect of advance authorization no. 0510401771 dated 23.02.2017.
Decision: NC decided to ratify the norms for the above AA as per DIPP comments vide their UO No. 12/79/2017-TSW/267-A/R dated 17.11.2017 as under :	


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 विदेश व्यापार महानिदेशालय/DGFT
 वाणिज्य एवं उद्योग मंत्रालय
 Ministry of Commerce & Industry
 उद्योग भवन, नई दिल्ली
 Udyog Bhawan, New Delhi


विनोद कुमार / VINOD KUMAR
 निदेशक, विदेश व्यापार/Officer
 विदेश व्यापार महानिदेशालय/Dy. DGFT
 वाणिज्य एवं उद्योग मंत्रालय
 Ministry of Commerce & Industry
 उद्योग भवन, नई दिल्ली
 Udyog Bhawan, New Delhi

1. Quantities of import items at Sl. No. 1, 2 & 3 may be allowed as applied for i.e. 168 Nos., 630 Nos. & 32 Nos. respectively on net to net basis.

RA may take suitable consequential action accordingly.

149

Case No. AR- 268	M/S. MEGHA ENGINEERING & INFRASTRUCTURES LIMITED
Meeting No. 18/81	HQ File No.: 01/81/050/00263/AM15/DES-II
Dated:- 21.11.2017	RLA File No.: 09/24/040/00629/AM13/
Subject:	Modification of ratified norms in respect of Advance Authorization No. 0910055693 dated 09.04.2013.
Decision: NC observed that Representation for modification of the above AA had been referred to DIPP for comments. NC decided to await their comments and defer the case.	
The case stands deferred to 09.01.2018.	

150

Case No. AR- 269	M/S. TOSHIBA TRANSMISSION & DISTRIBUTION SYSTEMS
Meeting No. 18/81	HQ File No.: 01/81/050/00017/AM16/DES-II
Dated:- 21.11.2017	RLA File No.: 09/24/040/00515/AM15/
Subject:	Modification of ratified norms in respect of Advance Authorization No. 0910061535 dated 16.01.2015.
Decision: NC decided to modify the typographical error replacing the "&" with "to" i.e. input wastage of Import Item No. 1, 3 to 5 on repeat basis of AA No. 0910045982 dated 21.03.2011 and rest remains the same.	
RA concerned may take suitable consequential action accordingly.	

151

Case No. AR- 270	M/S. TUBEX INDIA
Meeting No. 18/81	HQ File No.: 01/81/050/00408/AM17/DES-II
Dated:- 21.11.2017	RLA File No.: 05/24/040/00247/AM17/
Subject:	Ratification of norms in respect of Advance Authorization No. 0510399600 dated 01.09.2016.
Decision: NC observed that representation for modification of the above AA had been referred to DIPP for comments. NC decided to await their comments and defer the case.	
The case stands deferred to 09.01.2018.	

Date: 07.12.2017
Place: New Delhi


(Raj Kumar)
Deputy Director of Foreign Trade
राजकुमार / RAJ KUMAR
उप महानिदेशक विदेश व्यापार/Dy. DGFT
विदेश व्यापार महानिदेशालय/DGFT
वाणिज्य एवं उद्योग मंत्रालय
Ministry of Commerce & Industry
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi


Vinod Kumar Kashyap
Foreign Trade Development Officer
विनाद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार महानिदेशालय
Foreign Trade Development Officer
उप महानिदेशक विदेश व्यापार
Directorate General of Foreign Trade
वाणिज्य विभाग/Dept. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

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21-11-2017

**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 21/11/2017- Case No. 31/9/81 (M/s Polycab Wires Pvt. Limited)
(Advance Authorization No. 0310812281 dated 30.03.2017)**

Advance Authorisation may be ratified as under:

1. Description, sizes, quantities and net weight of export items at Sl. No. 1 to 11 under the Advance Authorization may be specified as per enclosed Annexure.
2. Quantity of import item at Sl.No.1 i.e. Copper Wire Rod may be allowed as 1.01 Kgs./Kg. content in the export items at Sl. No. 1 & 3 to 11.
3. Quantity of import item at Sl. No. 2 i.e. Aluminium Ingots may be allowed as 1.01 Kgs./Kg. content in the export items at Sl. No. 2, 5 & 11.
4. Quantity of import item at Sl. No. 3 i.e. LDPE Compound(Crosslinkable) may be allowed as 1.05 Kgs./kg content in the export items at Sl. No. 1 to 6 & 8 to 11.
5. Quantity of import item at Sl. No. 4 i.e. ZHFR Compound may be allowed as 1.05 kgs/kg content in the export items at Sl. No. 1, 2 & 8 to 10.
6. Quantity of import item at Sl. No. 5 i.e. Semi Conducting Compound may be allowed as 1.05 kgs/kg content in the export items at Sl. No. 1 & 2.
7. Quantity of import item at Sl. No. 6 i.e. PVC Resin may be allowed as 1.05 Kgs./Kg. content in the export products at Sl. No. 4 to 7 & 11.
8. Quantity of import item at Sl. No. 7 i.e. PVC Plasticizer may be allowed as 1.05 Kgs./Kg. content in the export items at Sl. No. 4 to 7 & 11.
9. Quantity of import item at Sl. No. 8 i.e. Copper Tape may be allowed as 1.01 Kgs./Kg. content in the export items at Sl. No. 1 & 2.
10. Quantity of import item at Sl. No. 9 i.e. Galvanised Steel Wire may be allowed as 1.02 kgs/kg content in the Export items at Sl. No. 1,4, 6, 8 & 9.
11. Quantity of import item at Sl. No. 10 i.e. Lead Ingot may be allowed as 1.01 kgs/kg content in the export items at Sl. No. 4 & 5.
12. Quantity of import item at Sl. No. 11 i.e. Glass Mica Tape may be allowed as 1.02 Kgs./Kg. content in the export items at Sl. No. 8 & 10.

Norms committee may take a view

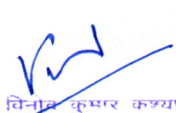

17/11/2017

**(S. K. Jain)
Development Officer**

Norms Committee II

DIPP No. 12/79/2017-TSW/70 dated 17/11/2017


राजकुमार / RAJ KUMAR
उप महानिदेशक विदेश व्यापार, DGFT
विदेश व्यापार महानिदेशक, DGFT
वाणिज्य एवं उद्योग विभाग
Ministry of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi


विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशक
Directorate General of Foreign Trade
वाणिज्य विभाग, नई दिल्ली
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

EXPORT ITEM LIST (ADVANCE AUTHORISATION NO. 0310812281 DT. 30.03.2017)

Sr. No.	Size & type Of Cables	Qty (MTRS)	Total Cable wt (MTs)
1	Copper Cond. Covered with Semi. Cond. Compound XLPE Insulated Cu. Tape ZHFR Sheathed Armoured Cables 11 KV.		
1.01	3 Core X 400 Sq.MM	1009.000	18.671
2	Aluimium Cond. Covered with Semi. Cond. Compound XLPE Insulated Cu. Tape ZHFR Sheathed Al.Wire Armoured Cables 11 KV.		
2.01	1 Core X 630 Sq.MM	3780.000	14.001
3	Copper Conductor XLPE Insulated MDPE Outer Sheathed Unarmoured Service Cables Below 1000 V.		
3.01	2 Core X 6 Sq.MM	120000.000	236.400
3.02	2 Core X 10 Sq.MM	10000.000	2.800
4	Copper Conductor XLPE Insulated PVC , Lead Inner Sheathed PVC Outer Sheathed Armoured Cables Below 1000 V.		
4.01	2 Core X 16 Sq.MM	14540.000	28.353
4.02	2 Core X 10 Sq.MM	14996.000	25.193
4.03	4 Core X 2.5 Sq.MM	9244.000	11.185
4.04	5 Core X 2.5 Sq.MM	6190.000	8.295
4.05	3 Core X 2.5 Sq.MM	1452.000	1.612
4.06	2 Core X 300 Sq.MM	1425.000	17.200
4.07	2 Core X 240 Sq.MM	1190.000	12.138
4.08	2 Core X 185 Sq.MM	5260.000	43.395
4.09	2 Core X 120 Sq.MM	1370.000	8.110
4.10	2 Core X 95 Sq.MM	4000.000	19.280
4.11	2 Core X 70 Sq.MM	2500.000	9.700
4.12	4 Core X 185 Sq.MM	2311.000	8.967
4.13	3 Core X 120 Sq.MM	8628.000	65.487
4.14	2 Core X 150 Sq.MM	3210.000	22.310
4.15	3 Core X 70 Sq.MM	4848.000	24.095
4.16	2 Core x 25 Sq mm	7230.000	13.882
4.17	2 Core x 4 Sq mm	722.000	0.758
4.18	2 Core x 2.5 Sq mm	14459.000	13.881
5	Copper Conductor XLPE Insulated PVC , Lead Inner Sheathed PVC Outer Sheathed Al. Wire Armoured Cables Below 1000 V.		
5.01	1 Core X 630 Sq.MM	300.000	3.024
5.02	1 Core X 95 Sq.MM	920.000	1.950
5.03	1 Core X 70 Sq.MM	404.000	0.719
6	Copper Conductor XLPE Insulated PVC Sheathed Armoured Cables Below 1000 V.		
6.01	2 Core X 4 Sq.MM	299.000	0.152
6.02	61 Core X 2.5 Sq.MM	510.000	1.805
6.03	7 Core X 2.5 Sq.MM	2610.000	1.879
6.04	5 Core X 150 Sq.MM	3150.000	30.996
6.05	5 Core X 185 Sq.MM	5225.000	62.909
6.06	5 Core X 240 Sq.MM	1825.000	27.631
6.07	5 Core X 240 Sq.MM	2000.000	30.280
6.08	5 Core X 150 Sq.MM	1510.000	14.858
6.09	3 Core X 150 Sq.MM	3175.000	19.431
6.10	3 Core X 16 Sq.MM	21650.000	24.465
6.11	5 Core X 16 Sq.MM	4450.000	7.031
6.12	5 Core X 25 Sq.MM	1450.000	3.205
6.13	5 Core X 35 Sq.MM	2350.000	6.510
6.14	5 Core X 120 Sq.MM	625.000	5.125
6.15	3 Core X 2.5 Sq.MM	36300.000	14.157
6.16	3 Core X 4 Sq.MM	74650.000	35.459
6.17	3 Core X 6 Sq.MM	26200.000	15.196
6.18	4 Core X 4 Sq.MM	54250.000	29.838
6.19	4 Core X 6 Sq.MM	14700.000	11.319
6.20	4 Core X 10 Sq.MM	2650.000	2.703
6.21	5 Core X 4 Sq.MM	49250.000	33.983
6.22	5 Core X 6 Sq.MM	3300.000	2.772
6.23	5 Core X 10 Sq.MM	3300.000	3.663
6.24	5 Core X 2.5 Sq.MM	9400.000	4.465
6.25	7 Core X 2.5 Sq.MM	850.000	0.553
6.26	10 Core X 2.5 Sq.MM	19900.000	16.716
6.27	12 Core X 2.5 Sq.MM	19800.000	18.018
6.28	16 Core X 2.5 Sq.MM	2500.000	3.025
6.29	24 Core X 2.5 Sq.MM	19500.000	31.395

राजकुमार / RAJKUMAR
उप महानिदेशक, विदेश व्यापार/Dy. DGFT
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विकास एवं उद्योग मंत्रालय
Ministry of Commerce & Industry
आग भवन, नई दिल्ली
Aag Bhawan, New Delhi

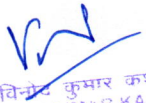
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विदेश व्यापार अधिकारी
VINOOD KUMAR KASHAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महाविभाग
Directorate General of Foreign Trade
आग भवन, नई दिल्ली
Aag Bhawan, New Delhi

6.30	3 Core X 10 Sq.MM	45300.000	38.958
6.31	3 Core X 25 Sq.MM	10500.000	15.225
6.32	3 Core X 35 Sq.MM	5350.000	9.523
6.33	3 Core X 50 Sq.MM	450.000	1.004
6.34	4 Core X 50 Sq.MM	8125.000	22.994
6.35	4 Core X 70 Sq.MM	3300.000	13.233
6.36	4 Core X 95 Sq.MM	7910.000	40.657
6.37	4 Core X 120 Sq.MM	3350.000	21.909
6.38	4 Core X 185 Sq.MM	5700.000	54.150
6.39	3 Core X 16 Sq.MM	4875.000	5.509
6.40	5 Core X 16 Sq.MM	1425.000	2.252
6.41	5 Core X 25 Sq.MM	3700.000	8.177
6.42	5 Core X 35 Sq.MM	250.000	0.693
6.43	5 Core X 50 Sq.MM	950.000	3.563
6.42	5 Core X 70 Sq.MM	2935.000	14.616
6.43	5 Core X 95 Sq.MM	4000.000	26.960
6.44	5 Core X 120 Sq.MM	1150.000	9.430
6.45	3 Core X 16 Sq.MM	770.000	0.870
6.46	3 Core X 2.5 Sq.MM	51300.000	20.007
6.47	3 Core X 4 Sq.MM	29100.000	13.823
6.48	3 Core X 6 Sq.MM	13700.000	7.946
6.49	3 Core X 10 Sq.MM	20550.000	17.673
6.50	4 Core X 4 Sq.MM	20450.000	11.248
6.51	4 Core X 10 Sq.MM	900.000	0.918
6.52	5 Core X 6 Sq.MM	3375.000	2.835
6.53	5 Core X 10 Sq.MM	3600.000	3.996
6.54	5 Core X 2.5 Sq.MM	2850.000	1.354
6.55	7 Core X 2.5 Sq.MM	1100.000	0.715
6.56	10 Core X 2.5 Sq.MM	950.000	0.798
6.57	12 Core X 2.5 Sq.MM	12450.000	11.330
6.58	24 Core X 2.5 Sq.MM	2100.000	3.381
6.59	5 Core X 4 Sq.MM	500.000	0.345
6.60	16 Core X 2.5 Sq.MM	1800.000	2.178
6.61	3 Core X 35 Sq.MM	650.000	1.157
6.62	3 Core X 25 Sq.MM	1000.000	1.450
6.63	3 Core X 50 Sq.MM	200.000	0.446
6.64	4 Core X 95 Sq.MM	2250.000	11.565
6.65	4 Core X 35 Sq.MM	500.000	1.120
6.66	2 Core X 16 Sq.MM	2455.000	1.996
7	Copper Conductor PVC Insulated Unarmoured Cables Below 1000 V.		
7.01	1 Core X 300 Sq.MM	750.000	2.160
7.02	1 Core X 70 Sq.MM	200.000	0.134
7.03	1 Core X 25 Sq.MM	1000.000	0.260
7.04	1 Core X 10 Sq.MM	1000.000	0.110
7.05	1 Core X 6 Sq.MM	10000.000	0.670
7.06	1 Core X 2.5 Sq.MM	6000.000	0.192
7.07	1 Core X 25 Sq.MM	23000.000	5.980
7.08	1 Core X 35 Sq.MM	5500.000	1.920
7.09	1 Core X 6 Sq.MM	3600.000	0.245
7.10	1 Core X 70 Sq.MM	40000.000	26.560
7.11	1 Core X 630 Sq.MM	1000.000	6.007
7.12	1 Core X 25 Sq.MM	62000.000	16.120
7.13	1 Core X 35 Sq.MM	7000.000	2.443
7.14	1 Core X 400 Sq.MM	1000.000	3.679
7.15	1 Core X 6 Sq.MM	9000.000	0.612
7.16	1 Core X 240 Sq.MM	400.000	0.922
7.17	1 Core X 70 Sq.MM	24100.000	16.002
8	Copper Cond. Covered with Glass Mica Tape XLPE Insulated Overall Shielded ZHFR Sheathed Armoured Instrumentation Cables Below 1000 V.		
8.01	10 Pair X 1.5 Sq.MM	10000.000	15.650
8.02	5 Pair X 1.5 Sq.MM	4000.000	3.360
8.03	1 Pair X 1.5 Sq.MM	6000.000	2.070
9	Copper Conductor XLPE Insulated Individual & Overall Shielded ZHFR Sheathed Armoured Instrumentation Cables Below 1000 V.		
9.01	20 Pair X 1.5 Sq.MM	4700.000	11.421
10	Copper Conductor XLPE Insulated Glass Mica Tape ZHFR Sheathed Unarmoured Cables Below 1000 V.		

10.01	3 Core X 2.5 Sq.MM	10500.000	2.646
10.02	5 Core X 10 Sq.MM	5500.000	4.125
10.03	3 Core X 16 Sq.MM	1000.000	0.760
10.04	3 Core X 6 Sq.MM	3500.000	1.435
10.05	3 Core X 10 Sq.MM	5000.000	2.825
11	Copper Conductor XLPE Insulated PVC Sheathed Al. Wire Armoured Cables Below 1000 V.		
11.01	1 Core X 300 Sq.MM	14400.000	48.096
11.02	1 Core X 400 Sq.MM	2750.000	11.825
11.03	1 Core X 500 Sq.MM	3550.000	19.135
11.04	1 Core X 630 Sq.MM	11550.000	78.771
11.05	1 Core X 400 Sq.MM	6075.000	26.123
11.06	1 Core X 500 Sq.MM	2300.000	12.397


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**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 21/11/2017 - Case No. 12/9/81(M/s KEI Industries Limited) (Advance Authorization No. 0510402671 dated 23.05.2017)

Advance Authorisation may be ratified as under:

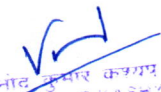
1. Net weight of export products may be specified as under:

Sl. No.	Net Export Weight Kgs./Km	Sl. No.	Net Export Weight Kgs./Km	Sl. No.	Net Export Weight Kgs./Km	Sl. No.	Net Export Weight Kgs./Km
1	326.5	12	1073.9	23	13.33	34	51.96
2	7705.1	13	6861.2	24	17.57	35	56.33
3	407.9	14	20161.6	25	22.65	36	4329.8
4	467.7	15	266.4	26	25.29	37	5450
5	345.9	16	441.9	27	28.07	38	983.1
6	389.4	17	991.2	28	31	39	3056.3
7	436.6	18	13118.6	29	34.08	40	3610.5
8	597.9	19	328.8	30	37.55	41	3360.3
9	852.6	20	9244.4	31	40.93	42	4753.4
10	1885.9	21	5496.6	32	44.46	43	5639.9
11	907.2	22	11.45	33	48.13	44	7735.7

2. Quantities of import item at Sl. No 1 viz. Copper Wire Rod/CC Rod(EC Grade)/ Copper Cathode (99.99% purity) (Electrolytic grade)may be allowed as under:
- For export products mentioned at Sl. No. 1, 11, 12,18 & 37, as per Engineering Table-5.
 - For export products mentioned at Sl. No. 2, 13, 14, 20 & 36 as 3434.4 Kgs./Km, 4523.23 Kgs./Km, 14793 Kgs./Km, 5274.4 Kgs./Km & 2493.3 Kgs./Km respectively, taking clue from Engineering Table 5.
 - For export products mentioned at Sl. No. 3 to 10, as per Engineering Table-4.
 - For Export products mentioned at Sl. No. 15 to 17,19, 21 to 35 & 38 to 44 , as 1.01 Kgs./kg content in the export products.
3. Words “ Semi Conductive XLPE Compound” may be deleted from the description of import item at Sl. No. 2 and quantities of XLPE Compound of relevant grade may be allowed as 1.05 Kgs./kg content in the export products at Sl. No. 2 to 21, 36 & 38 to 44.
4. Quantities of import item at Sl. No 3 viz. PVC Resin may be allowed as 1.05 Kgs./kg content in the export products at Sl. No. 2 to 21, 36 & 38 to 44.
5. Quantities of import item at Sl. No 4 viz. Antimony Trioxide may be allowed as 1.05 Kgs./kg content in the export products at Sl. No. 2 to 21, 36 & 38 to 44.


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6. Quantities of import item at Sl. No 5 viz. Galvanised Steel Wire/G. I. Wire may be allowed as 1.02 Kgs./kg content in the export products at Sl. No. 2 to 19 .
7. Quantities of import item at Sl. No. 6 viz. Aluminium Wire Rod (Electrolytic grade) may be allowed as under:
 - a) For Export products mentioned at Sl. No. 21, 38, 39 & 41 to 44 , as per Engineering Table-5
 - b) For Export product mentioned at Sl. No. 40 , as 1771 Kgs. Km, taking clue from Engineering Table 5.
8. Quantities of import item at Sl. No 7 viz. HDPE may be allowed as 1.05 Kgs./kg content in the export products at Sl. No. 20, 21, 36 & 38 to 44.
9. Quantity of import item at Sl. No. 8 i.e. Semi Conducting Water Blocking Tape/Water Blocking Tape(Cable grade) may be allowed as 1.01 Sq.Mtrs./Sq.Mtr. content in the Export products at Sl. No. 20, 21, 36 & 38 to 44 as claimed by the firm.
10. Quantities of import item at Sl. No 9 viz. Nylon Compound of relevant grade may be allowed as 1.05 Kgs./kg content in the export product at Sl. No. 36.

Norms committee may take a view



(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/79/2017-TSW/78 dated 17/11/2017



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Udyog Bhawan, New Delhi

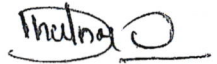
Government of India
Ministry of Steel
Technical Division

Subject: Ratification of input-output norm in terms of Para 4.7 of HBP (Vol) of Advance Authorizations No 3410043266 dated 02.06.2017 of M/s China Steel Corporation India Pvt Limited, Vadodra.

DGFT may refer to their UO No 01/81/50/179/AM-18/DES-2/23 dated 21.07.2017 whereby the applications of AA of **M/s China Steel Corporation India Pvt Limited, Vadodra** has been forwarded to Ministry of Steel for comments/views.

In the above connection, it may be noted that the applicant has applied for import of 4261 MT Silicon Electrical Steel of Cold Rolled Full Hard Un-Annealed Wide Coils Width of 600 MM or More Grade 50C470, 65C1000, 65C700 and 50C 600 Thickness 0.3 MM to 0.75 MM against export of 4058 MT Flat Rolled Product of Silicon Electrical Steel Non Grain Oriented width of 600 MM or more Grade Grade 50C470, 65C1000, 65C700 and 50C 600 Thickness 0.3 MM to 0.75 MM.

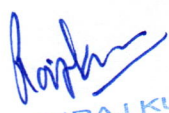
In view of the above, Ministry of Steel recommends the wastage @ 3% on import of prime quality Non Grain Oriented Silicon Electrical Steel of Cold Rolled Full Hard Un-Annealed Wide Coils, Width of 600 MM or More, Grade 50C470, 65C1000, 65C700 and 50C 600, Thickness 0.3 MM to 0.75 MM against export of Flat Rolled Product of Non Grain Oriented Silicon Electrical Steel, fully processed width of 600 MM or more Grade 50C470, 65C1000, 65C700 and 50C 600, Thickness 0.3 MM to 0.75 MM.



(S.K. Bhatnagar)
Deputy Industrial Adviser

Shri Vinod kashayap, FTDO, DGFT, Udyog Bhawan, New Delhi.

Ministry of Steel U.O.No. 2(6)/2016-TD dated 28.07.2017



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21-11-2017

**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 21/11/2017 - Case No. 10/12/81(M/s KEI Industries Limited) (Advance Authorization No. 0510403164 dated 19.06.2017)

Advance Authorisation may be ratified as under:

1. Net weight of export products may be specified as under:

Sl. No.	Net Export Weight Kgs./Km	Sl. No.	Net Export Weight Kgs./Km	Sl. No.	Net Export Weight Kgs./Km	Sl. No.	Net Export Weight Kgs./Km
1	405.1	18	1055.2	35	230	52	4174.6
2	449.7	19	355.7	36	729.6	53	15108.9
3	512.4	20	700.9	37	518.8	54	7266.3
4	538.6	21	1644.1	38	953.5	55	212.7
5	503.3	22	405.1	39	8442.6	56	170.4
6	527.9	23	449.7	40	7513.3	57	156.1
7	474.8	24	512.4	41	11195.1	58	301.5
8	73.1	25	538.6	42	12850.7	59	23.77
9	736	26	503.3	43	467.7	60	34.94
10	8716.4	27	778.6	44	570.5	61	51.10
11	334.7	28	736	45	820.3	62	180.1
12	287	29	8931.5	46	1073.9	63	737.8
13	1165.2	30	334.7	47	1548.8	64	1710.1
14	254.3	31	506.7	48	2990.4	65	17897.5
15	278.4	32	246.6	49	2953.5		
16	401.6	33	401.6	50	3815.1		
17	606.6	34	606.6	51	11458.8		

2. Quantities of import item at Sl. No 1 viz. Copper Wire Rod/CC Rod(EC Grade)/ Copper Cathode (99.99% purity) (Electrolytic grade)may be allowed as under:

- For export products mentioned at Sl. No. 1, 8, 9, 22, 28, 37, 38, 43 to 50, 55, 56, 58 to 63, as per Engineering Table-5.
- For Export products mentioned at Sl. No. 2 to 7, 10 to 21, 23 to 27, 29 to 36, 40 to 42 as 1.01 Kgs./kg content in the export products.
- For export products mentioned at Sl. No. 39, 51, 52, 53, 54 & 65 as 5824.7 Kgs./Km, 4523.23 Kgs./Km, 2588.76 Kgs./Km, 11094.7 Kgs./Km, 5824.7 Kgs./Km & 11094.7 Kgs./Km respectively, taking clue from Engineering Table 5.
- For export product mentioned at Sl. No. 57, as per Engineering Table-4.

3. Words “ Semi Conductive XLPE Compound” may be deleted from the description of import item at Sl. No. 2 and quantities of XLPE Compound of relevant grade may be allowed as 1.05 Kgs./kg content in the export products at Sl. No. 1 to 7, 10 to 27, 29 to 54, 64 & 65.

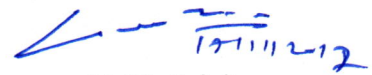

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4. Quantities of import item at Sl. No 3 viz. PVC Resin may be allowed as 1.05 Kgs./kg content in the export products at Sl. No. 1 to 64.
5. Quantities of import item at Sl. No 4 viz. Antimony Trioxide may be allowed as 1.05 Kgs./kg content in the export products at Sl. No. 1 to 64.
6. Quantities of import item at Sl. No 5 viz. Galvanised Steel Wire/G. I. Wire may be allowed as 1.02 Kgs./kg content in the export products at Sl. No. 1 to 7, 10 to 27, 29 to 38 & 43 to 53 .
7. Quantities of import item at Sl. No. 6 viz. Aluminium Wire Rod (Electrolytic grade) may be allowed as under:
 - c) For Export products mentioned at Sl. No. 40 to 42 & 64 , as per Engineering Table-5
 - d) For Export products mentioned at Sl. No. 54 & 65 , as 1.01 Kgs./kg content in the export products.
8. Quantities of import item at Sl. No 7 viz. HDPE may be allowed as 1.05 Kgs./kg content in the export products at Sl. No. 11 to 21, 30 to 36, 39 to 42 & 65.
9. Quantity of import item at Sl. No. 8 i.e. Semi Conducting Water Blocking Tape/Water Blocking Tape(Cable grade) may be allowed as 1.01 Sq.Mtrs./Sq.Mtr. content in the Export products at Sl. No. 40 to 42 & 65 as claimed by the firm.
10. Quantities of import item at Sl. No 9 viz. Nylon Compound of relevant grade may be allowed as 1.05 Kgs./kg content in the export products at Sl. No. 40 to 42 & 65.
11. Quantity of import item at Sl. No. 10 i.e. Glass Mica Tape may be allowed as 1.01 Kgs./Kg. content in the Export products at Sl. No. 1 to 4, 11 to 13, 22 to 25, 30 & 31 as claimed by the firm.

Norms committee may take a view



(S. K. Jain)

Development Officer

Norms Committee II

DIPP No. 12/79/2017-TSW/93 dated 17/11/2017


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21-11-2017

**Department of Industrial Policy & Promotion
(TSW)**

NC meeting dated 21/11/2017 - Case No. 23/18/81 (M/s. Welspun Corp Limited) (Advance Authorization No. 3410043326 dated 05.07.2017)

Advance Authorization may be ratified as under:

1. Quantity of export item at Sl. No. 1 may also be specified as under in addition to its weight.
(i) OD 762 mm x 9.50 mm WThk – qty 18784 mtrs.
2. Quantity of export item at Sl. No. 2 may also be specified as under in addition to its weight.
(i) OD 762 mm x 9.50 mm WThk – qty 3010 mtrs.
3. Quantity of export item at Sl. No. 3 may also be specified as under in addition to its weight.
(i) OD 762 mm x 9.50 mm WThk – qty 156 mtrs.
4. Quantity of export item at Sl. No. 4 may also be specified as under in addition to its weight.
(i) OD 762 mm x 9.50 mm WThk – qty 18784 mtrs.
5. Quantity of export item at Sl. No. 5 may also be specified as under in addition to its weight.
(i) OD 762 mm x 9.50 mm WThk – qty 3010 mtrs.
6. Quantity of export item at Sl. No. 6 may also be specified as under in addition to its weight.
(i) OD 762 mm x 9.50 mm WThk – qty 156 mtrs.
7. Word “Relevant” may be prefixed & word “thickness 9.50 mm” may be suffixed with the description of import item at Sl. No.1 and its quantity may be allowed as applied for i.e. 4074.4 MT as 1.05 Kgs./Kg. content in export items at Sl. No. 1, 2 & 3.
8. Word “Relevant” may be prefixed & word “thickness 9.50 mm” may be suffixed with the description of import item at Sl. No.2 and its quantity may be allowed as applied for i.e. 4074.4 MT as 1.05 Kgs./Kg. content in export items at Sl. No. 4, 5 & 6.
9. Taking clue from SION at Sl. No. C-593, quantity of import item may at Sl. No. 3 viz. Welding Wire may be allowed as applied for i.e. 31964.6 Kgs.
10. Quantity of import item at Sl. No. 4 viz. Epoxy Powder may be allowed as applied for i.e. 84642 Kgs inclusive of 5 % wastage.

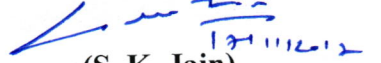

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11. Quantity of import item at Sl. No. 5 viz. ARO Powder may be allowed as applied for i.e. 27536.8 Kgs inclusive of 5 % wastage.
12. Quantities of import items at Sl. No. 6 may be allowed within 6 % of fob value of exports taking clue from SION C-1292.

Norms committee may take a view


(S. K. Jain)

Development Officer

Norms Committee II

DIPP No. 12/79/2017-TSW/100 dated 17/11/2017


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21-11-17

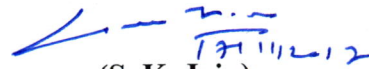
Department of Industrial Policy & Promotion
(TSW)

NC meeting dated 21/11/2017- Case No. 24/18/81 (M/s. Welspun Corp Limited)
(Advance Authorization No. 3410043325 dated 05.07.2017)

Advance Authorization may be ratified as under:

1. Word "Relevant" may be prefixed with the description of import item at Sl. No.1 and its quantity may be allowed as allowed as applied for i.e. 26250 MT as 1.05 Kgs./Kg. content in export item at Sl. No. 1, taking clue from SION C-2004.
2. Word "Relevant" may be prefixed with the description of import item at Sl. No.2 and its quantity may be allowed as allowed as applied for i.e. 26250 MT as 1.05 Kgs./Kg. content in export item at Sl. No. 2, taking clue from SION C-2004.

Norms committee may take a view


(S. K. Jain)

Development Officer

Norms Committee II

DIPP No. 12/79/2017-TSW/101 dated 17/11/2017


राजकुमार/RAJ KUMAR
उप महानिदेशक विदेश व्यापार/Dy. DGFT
विदेश व्यापार महानिदेशालय/DGFT
वाणिज्य एवं उद्योग मंत्रालय
Ministry of Commerce & Industry
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi


विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Ministry of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

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21-11-2017

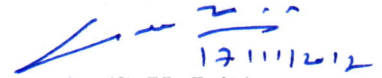
**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 21/11/2017- Case No. 24/15/81 (M/s Shri Parshavanath Impex (India))
(Advance Authorization No. 0510403401 dated 14.07.2017)**

Advance Authorisation may be ratified as under:

1. Words " of relevant grade & thickness may be suffixed with the description of import items at Sl. No. 1 & 2 and their quantities may be allowed as applied for i.e. 135080 Kgs. & 55000 Kgs. respectively as 1.10 Kgs./Kg. content in the export items at Sl. No. 1 & 2 respectively

Norms committee may take a view


17/11/2017

(S. K. Jain)

Development Officer

Norms Committee II

DIPP No. 12/79/2017-TSW/102 dated 17/11/2017



राजकुमार / RAJ KUMAR
उप महानिदेशक विदेश व्यापार/Dy. DGFT
विदेश व्यापार महानिदेशालय/DGFT
वाणिज्य एवं उद्योग मंत्रालय
Ministry of Commerce & Industry
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi



विनोद कुमार कश्यप
VINOD KUMAR KESHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
उद्योग भवन, नई दिल्ली
Directorate General of Foreign Trade
वाणिज्य विभाग/Ministry of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

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21-11-2017

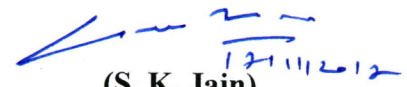
Department of Industrial Policy & Promotion
(TSW)

NC Meeting dated 21/11/2017 - Case No. 5/15/81 (M/s Jayachandran Industries Pvt. Limited) (Advance Authorization No. 3210078222 dated 24.07.2017)

Firm may be asked to submit the following details:

1. Information in respect of Sl. No. 4 & 5 of Standard Deficiency Format, separately for export products at Sl. No. 2 & 3.
2. Information in respect of Sl. No. 11 of Standard Deficiency Format, for import item at Sl. No. 2
3. Basis for the quantity of import item at Sl. No. 3.

Norms committee may take a view


(S. K. Jain)

Development Officer

Norms Committee I

DIPP No. 12/79/2017-TSW/105 dated 17/11/2017


राजकुमार / RAJ KUMAR
उप महा निदेशक विदेश व्यापार/Dy. DGFT
विदेश व्यापार महा निदेशालय/DGFT
वाणिज्य एवं उद्योग मंत्रालय
Ministry of Commerce & Industry
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi


विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
उद्योग व्यापार महा निदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

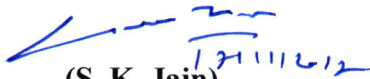
Department of Industrial Policy & Promotion
(TSW)

NC Meeting dated 21/11/2017- Case No. 21/8/81 (M/s Exim International) (Advance Authorization No. 0510403584 dated 03.08.2017)

Advance Authorisation may be ratified as under:

1. Words "containing 364 MT. of Non-Magnetic Stainless Steel Circles (201 Series)" may be suffixed with the description of export product.
2. Words " of relevant grade & thickness may be suffixed with the description of import item and its quantity may be allowed as applied for i.e. 400.4 MT as 1.10 Kgs./Kg. content in the export product

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/79/2017-TSW/108 dated 17/11/2017


राजकुमार / RAJ KUMAR
उप महाविदेशिक विदेश व्यापार/Dy. DGFT
विदेश व्यापार महाविभाग/ DGFT
वाणिज्य एवं उद्योग मंत्रालय
Ministry of Commerce & Industry
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi


विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
उद्योग भवन, नई दिल्ली
Directorate Gen. of Foreign Trade
वाणिज्य विभाग, उद्योग
Udyog Bhawan, New Delhi

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21-11-2017

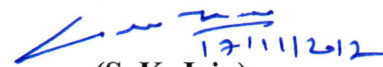
Department of Industrial Policy & Promotion
(TSW)

NC Meeting dated 21/11/2017- - Case No. 11/18/81 (M/s Shiva Utensils Industries Pvt. Ltd) (Advance Authorization No. 0510403634 dated 10.08.2017)

Advance Authorisation may be ratified as under:

1. Words "containing 136364 Kgs. of Cold Rolled Stainless Steel Circles (N 201 Grade)" may be suffixed with the description of export product.
2. Words " of relevant grade & thickness may be suffixed with the description of import item and its quantity may be allowed as applied for i.e. 150000 Kgs. as 1.10 Kgs./Kg. content in the export product

Norms committee may take a view


(S. K. Jain)

Development Officer

Norms Committee II

DIPP No. 12/79/2017-TSW/109 dated 17/11/2017


राजकुमार / RAJ KUMAR
उप महानिदेशक विदेश व्यापार/Dy. DGFT
विदेश व्यापार महानिदेशालय/DGFT
वाणिज्य एवं उद्योग मंत्रालय
Ministry of Commerce & Industry
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi


विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार महानिदेशालय, नई दिल्ली
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग, नई दिल्ली
Ministry of Commerce
Udyog Bhawan, New Delhi

Department of Industrial Policy & Promotion
(TSW)

NC Meeting dated 21/11/2017- - Case No. 12/18/81 (M/s Shiva Utensils Industries Pvt. Ltd) (Advance Authorization No. 0510403635 dated 10.08.2017)

Advance Authorisation may be ratified as under:

1. Words "containing 136364 Kgs. of Cold Rolled Stainless Steel Circles (201 Grade)" may be suffixed with the description of export product.
2. Words " of relevant grade & thickness may be suffixed with the description of import item and its quantity may be allowed as applied for i.e. 150000 Kgs. as 1.10 Kgs./Kg. content in the export product

Norms committee may take a view


17/11/2017

(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/79/2017-TSW/110 dated 17/11/2017


राजकुमार / RAJ KUMAR
उप महानिदेशक विदेश व्यापार/Dy. DGFT
विदेश व्यापार महानिदेशालय/DGFT
वाणिज्य एवं उद्योग मंत्रालय
Ministry of Commerce & Industry
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi


विनोद कुमार कश्यप
VINOD KUMAR KESHAV
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
उप निदेशक, विदेश व्यापार
Director General of Foreign Trade
वाणिज्य विभाग, नई दिल्ली
Udyog Bhawan, New Delhi

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21-11-2017

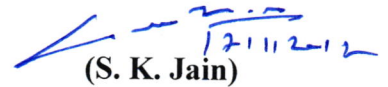
Department of Industrial Policy & Promotion
(TSW)

NC Meeting dated 21/11/2017- Case No. 20/18/81 (M/s Apar Industries Limited)
(Advance Authorization No. 3410043391 dated 17.08.2017)

Advance Authorisation may be ratified as under:

1. Quantity of import item at Sl. No. 1 may be allowed as applied for i.e. 111.395 MT as 1.03 Kgs./Kg. content in the export product taking clue from SION C-7.
2. Word "relevant" may be pre-fixed with the description of import item at Sl. No. 2 and its quantity may be allowed as 1095.276 MT as 1.02 Kgs./Kg. content in the export product taking clue from SION C-7

Norms committee may take a view


(S. K. Jain)

Development Officer

Norms Committee II

DIPP No. 12/79/2017-TSW/113 dated 17/11/2017


राज कुमार / RAJ KUMAR
उप महानिदेशक विदेश व्यापार/Dy. DGFT
विदेश व्यापार महानिदेशालय/DGFT
वाणिज्य एवं उद्योग मंत्रालय
Ministry of Commerce & Industry
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi


विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार महानिदेशालय
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
महानिदेशालय of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

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21-11-2017

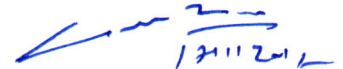
Department of Industrial Policy & Promotion
(TSW)

NC Meeting dated 21/11/2017- Case No. 7/18/81 (M/s Jindal SAW Limited) (Advance Authorization No. 0510403717 dated 18.08.2017)

Firm may be asked to submit the following information:

1. Information in respect of Sl. No. 4, 5 & 11 of Standard Deficiency Format, separately for export items at 3 & 4.
2. Coating areas in export items at Sl. No. 3 & 4, supported by length & OD of steel pipes
3. Thickness of ARO (DFBE) coating in export item at Sl. No. 3 & FBE coating in export item at Sl. No. 4.
4. Detailed calculations/basis for the quantities of coating materials (Import items at Sl. No. 17, 18 & 25, supported by coating thicknesses and coating areas in export items and wastages claimed at each stage of manufacture.

Norms committee may take a view

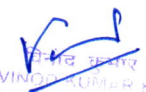

17/11/2017

(S. K. Jain)
Development Officer

Norms Committee II

DIPP No.12/79/2017-TSW/114 dated 17/11/2017


राजकुमार / RAJ KUMAR
उप महानिदेशक विदेश व्यापार/Dy. DGFT
विदेश व्यापार महानिदेशालय/DGFT
वाणिज्य एवं उद्योग मंत्रालय
Ministry of Commerce & Industry
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi


विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार महानिदेशालय
Foreign Trade Development Officer
उप महानिदेशक विदेश व्यापार
Directorate General of Foreign Trade
वाणिज्य विभाग/Ministry of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

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21-11-2017

Department of Industrial Policy & Promotion
(TSW)

NC Meeting dated 21/11/2017 - Case No. 9/15/81 (M/s Apar Industries Limited) (Advance Authorization No. 0310815358 dated 23.08.2017)

Advance Authorisation may be ratified as under:

1. Net Weights of export products from Sl. No 1 to 10 may be specified as under:

Sl. No.	Net weight (Kgs.)	Sl. No.	Net weight (Kgs.)	Sl. No.	Net weight (Kgs.)
1	78,236	5	1,413	9	27,204
2	120,440	6	201,170	10	1143,623
3	2,499	7	2,568		
4	30,291	8	45,147		

- Quantity of import item at Sl. No 1 viz. Copper Wire Rod(8 mm dia)(E.C. Grade) may be allowed as applied for i.e. 35115.4 Kgs. as 1.01 Kgs./Kg content in the export items at Sl. No. 7, 8 & 9.
- Quantity of import item at Sl. No 2 viz. Primary Unalloyed Aluminium may be allowed as applied for i.e. 1023814.9 Kgs. as 1.01 Kgs./Kg content in the export items at Sl. No. 1 to 6, 9 & 10.
- Quantities of import item at Sl. No. 3 viz. XLPE Compound may be allowed as 1.025 Kgs./Kg content in the export items at Sl. No. 1 to 6 & 8 to 10, as claimed by the firm.
- Quantities of import item at Sl. No. 4 viz. Semi Conducting Compound may be allowed as 1.025 Kgs./Kg content in the export items at Sl. No. 6, 8 & 9, as claimed by the firm.
- Quantities of import item at Sl. No. 5 viz. PVC Resin may be allowed as 1.01 Kgs./Kg content in the export items at Sl. No. 3, 4 & 8 to 10, as claimed by the firm.
- Quantity of import item at Sl. No. 6 viz. G I Wire may be allowed as 1.01 Kgs./Kg content in the export items at Sl. No. 3 & 8, as claimed by the firm.
- Quantities of import item at Sl. No. 7 viz. HDPE may be allowed as 1.02 Kgs./Kg content in the export items at Sl. No. 6, 8 & 9, as claimed by the firm.
- Quantity of import item at Sl. No. 8 viz. Co-Polymer Coated Aluminium Tape may be allowed as 1.01 Kgs./Kg content in the export item at Sl. No. 6.
- Quantities of import item at Sl. No. 9 viz. Plasticizer(DOP) may be allowed as 1.01 Kgs./Kg content in the export items at Sl. No. 3, 4 & 8 to 10, as claimed by the firm.

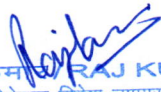
Norms committee may take a view



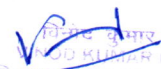
(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/79/2017-TSW/115 dated 17/11/2017


राजकुमार RAJ KUMAR
उप महानिदेशक विदेश व्यापार/Dy. DGFT
विदेश व्यापार महानिदेशालय/DGFT
वाणिज्य एवं उद्योग मंत्रालय
Ministry of Commerce & Industry
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

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विदेश व्यापार कक्षा
उप महानिदेशक विदेश व्यापार/Dy. DGFT
विदेश व्यापार महानिदेशालय/DGFT
वाणिज्य एवं उद्योग मंत्रालय
Ministry of Commerce & Industry
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

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21-11-2017

Department of Industrial Policy & Promotion
(TSW)

NC Meeting dated 21/11/2017- - Case No. 13/18/81 (M/s Veer Metals) (Advance
Authorization No. 0510403775 dated 23.08.2017)

Advance Authorisation may be ratified as under:

1. Words “ of relevant grade & thickness may be suffixed with the description of import item and its quantity may be allowed as 81.4 MT as 1.10 Kgs./Kg. content in the export product

Norms committee may take a view


(S. K. Jain)

Development Officer

Norms Committee II

DIPP No12/79/2017-TSW/117 dated 17/11/2017


राजकुमार / RAJ KUMAR
उप महानिदेशक विदेश व्यापार/Dy. DGFT
विदेश व्यापार महानिदेशालय/DGFT
वाणिज्य एवं उद्योग मंत्रालय
Ministry of Commerce & Industry
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi


विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
उद्योग भवन, नई दिल्ली
Directorate General of Foreign Trade
वाणिज्य विभाग/Dept. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

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21-11-2017

Department of Industrial Policy & Promotion
(TSW)

NC Meeting dated 21/11/2017 - Case No. 21/18/81 (M/s Apar Industries Limited)
(Advance Authorization No. 3410043412 dated 29.08.2017)

Advance Authorisation may be ratified as under:

1. Quantity of import item at Sl. No.1 may be allowed as applied for i.e. 408.458 MT as 1.04 Kgs./Kg. content in the export product taking clue from SION C-7.
2. Quantity of import item at Sl. No. 2 may be allowed as 469.2 Kms (35.659 MT) inclusive of 2 % wastage.

Norms committee may take a view


12/11/2017

(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/79/2017-TSW/119 dated 17/11/2017


राजकुमार / RAJ KUMAR
उप महानिदेशक विदेश व्यापार/Dy. DGFT
विदेश व्यापार महा निदेशालय/DGFT
वाणिज्य एवं उद्योग मंत्रालय
Ministry of Commerce & Industry
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi


विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार निदेशक, भारत सरकार
Foreign Trade Development Officer
विदेश व्यापार महा निदेशालय
Directorate General of Foreign Trade
वाणिज्य, निर्यात तथा आयात मंत्रालय
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

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21-11-2017

**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 21/11/2017 - Case No. 10/15/81 (M/s Apar Industries Limited) (Advance Authorization No. 0310815906 dated 22.09.2017)

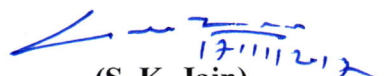
Advance Authorisation may be ratified as under:

1. Net Weights of export products from Sl. No 1 to 21 may be specified as under:

Sl. No.	Net Export weight (Kgs.)	Sl. No.	Net Export weight (Kgs.)	Sl. No.	Net Export weight (Kgs.)	Sl. No.	Net Export weight (Kgs.)
1	3,420	7	1,718	13	38,015	19	77,486
2	11,615	8	2,696	14	46,352	20	65,863
3	5,639	9	3,744	15	37,331	21	105,259
4	13,215	10	10,032	16	49,372		
5	7,858	11	21,981	17	62,505		
6	73,581	12	30,004	18	60,997		

- Quantity of import item at Sl. No 1 viz. Primary Unalloyed Aluminium may be allowed as 601,552 Kgs. for the export items at Sl. No. 1 to 3 & 7 to 21, taking clue form Engineering Table-5.
- Quantity of import item at Sl. No 2 viz. Copper Wire Rod(8 mm dia)(E.C. Grade) may be allowed as 25149 Kgs. as 1.01 Kgs./Kg content in the export items at Sl. No. 1 to 6.
- Quantities of import item at Sl. No. 3 viz. XLPE Compound may be allowed as 1.025 Kgs./Kg content in the export items at Sl. No. 1 to 5, as claimed by the firm.
- Quantities of import item at Sl. No. 4 viz. PVC Resin may be allowed as 1.01 Kgs./Kg content in the export items at Sl. No. 1 to 6, as claimed by the firm.
- Quantities of import item at Sl. No. 5 viz. Plasticizer(DOP) may be allowed as 1.01 Kgs./Kg content in the export items at Sl. No. 1 to 6, as claimed by the firm.
- Quantity of import item at Sl. No. 6 viz. G I Wire may be allowed as 1.01 Kgs./Kg content in the export item at Sl. No. 6, as claimed by the firm.
- Quantities of import item at Sl. No. 7 viz. Wooden Drums may be allowed as per packing policy.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/79/2017-TSW/125 dated 17/11/2017


राजकुमार/RAJ KUMAR
उप महानिदेशक विदेश व्यापार/Dy. DGFT
विदेश व्यापार महानिदेशालय/DGFT
वाणिज्य एवं उद्योग विभाग
Ministry of Commerce & Industry
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

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विनायक कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार महानिदेशालय/DGFT
Foreign Trade Development
विदेश व्यापार महानिदेशालय/DGFT
District General of Foreign Trade
वाणिज्य एवं उद्योग विभाग
Udyog Bhawan, New Delhi

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21-11-2017

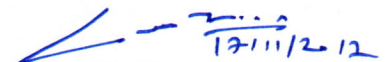
Department of Industrial Policy & Promotion
(TSW)

NC Meeting dated 21/11/2017 - Case No. 16/18/81 (M/s Param Industries) (Advance Authorization No. 0310816014 dated 28.09.2017)

Firm may be asked to submit the following information:

1. Information in respect of Sl. No. 11 & 11A of Standard Deficiency Format.
2. Area of export item & import item.
3. Thickness of import item.

Norms committee may take a view


17/11/2017

(S. K. Jain)

Development Officer

Norms Committee I

DIPP No. 12/79/2017-TSW/126 dated 17/11/2017


राजकुमार / RAJ KUMAR
उप महा निदेशक विदेश व्यापार/Dy DGFT
विदेश व्यापार महानिदेशालय, DGFT
वाणिज्य एवं उद्योग विभाग
Ministry of Commerce & Industry
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi


विनाद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार महानिदेशक, उप निदेशक
Foreign Trade Development Officer
उप निदेशक, विदेश व्यापार
Directorate General of Foreign Trade
वाणिज्य विभाग, नई दिल्ली
Udyog Bhawan, New Delhi

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21-11-2017

**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 21/11/2017 - Case No. 17/18/81 (M/s Param Industries) (Advance Authorization No. 0310816013 dated 28.09.2017)

Firm may be asked to submit the following information:

1. Information in respect of Sl. No. 11 & 11A of Standard Deficiency Format.
2. Area of export item & import item.
3. Thickness of import item.

Norms committee may take a view

121112-12

(S. K. Jain)

Development Officer

Norms Committee I

DIPP No. 12/79/2017-TSW/127 dated 17/11/2017


राजकुमार / RAJ KUMAR
उप महा निदेशक विदेश व्यापार/Dy. DGFT
विदेश व्यापार महा निदेशालय/DGFT
वाणिज्य एवं उद्योग मंत्रालय
Ministry of Commerce & Industry
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi


विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार निदेशक/असहायी
Foreign Trade Development Officer
उप महा निदेशक विदेश व्यापार
Under Secretary of Foreign Trade
महानिदेशालय विदेश व्यापार
Udyog Bhawan, New Delhi

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21-11-2017

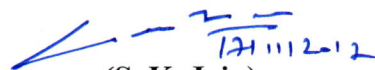
**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 21/11/2017 - Case No. 18/18/81 (M/s Rajhans Metals Private Limited)
(Advance Authorization No. 2410042282 dated 03.10.2017)**

Advance Authorisation may be ratified as under:

1. Words "Containing Copper: 89 %, Zinc: 9% & Lead: 2% " may be suffixed with the description of export item.
2. Quantity of import item at Sl. No.1 may be allowed as applied for i.e. 94340 Kgs. as 1.06 Kgs./Kg. content in the export product taking clue from SION C-1167.
3. Quantity of import item at Sl. No. 2 may be allowed as 9180 as 1.02 Kgs./Kg. content in the export product taking clue from SION C-1167.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/79/2017-TSW/128 dated 17/11/2017


राजकुमार / RAJ KUMAR
उप महानिदेशक विदेश व्यापार/Dy. DGFT
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Ministry of Commerce & Industry
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi


विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार महानिदेशालय
Foreign Trade Development Officer
उप निदेशक, विदेश व्यापार
Deputy Director General of Foreign Trade
वाणिज्य विभाग/Ministry of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Department of Industrial Policy & Promotion
(TSW)

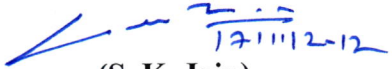
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21-11-2017

NC Meeting dated 21/11/2017 - Case No. 15/18/81 (M/s Arfin India Limited) (Advance Authorization No. 0810141078 dated 05.10.2017)

Advance Authorisation may be ratified as under:

1. Taking clue from SION C-27, quantity of import item namely, Aluminium Ingots may be allowed as 265 MT as 1.06 Kgs./Kg. content in the export products.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/79/2017-TSW/129 dated 17/11/2017


राजकुमार / RAJ KUMAR
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Ministry of Commerce & Industry
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi


विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
ए. टी. डी. विदेश व्यापार महानिदेशालय
Deputy Director General of Foreign Trade
वाणिज्य एवं उद्योग मंत्रालय
Ministry of Commerce & Industry
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

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21-11-2017

**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 21/11/2017- Case No. 22/18/81 (M/s Apar Industries Limited)
(Advance Authorization No. 3410043524 dated 09.10.2017)**

Advance Authorisation may be ratified as under:

1. Word "relevant" may be pre-fixed with the description of import item at Sl. No. 1 and its quantity may be allowed as applied for i.e. 385.416 MT as 1.01 Kgs./Kg. content in the export product.
2. Import items at Sl. No. 2 & 3 may be allowed as per packing policy.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/79/2017-TSW/130 dated 17/11/2017


राजकुमार / RAJ KUMAR
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विदेश व्यापार महानिदेशालय/DGFT
वाणिज्य एवं उद्योग मंत्रालय
Ministry of Commerce & Industry
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi


विनायक कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार महानिदेशक, उपनिदेशक
Foreign Trade Development Officer
उप निदेशक, विदेश व्यापार
Deputy Director of Foreign Trade
विदेश व्यापार महानिदेशालय
Ministry of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

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21-11-2017

Department of Industrial Policy & Promotion
(TSW)

NC Meeting dated 21/11/2017 - Case No. 8/18/81(M/s KEI Industries Limited) (Advance Authorization No. 0510404280 dated 13.10.2017)

Firm may be asked to submit the following information:

1. Net weight of each Cable
2. Material balancing viz. net content of each imported and indigenous input, for each cable.
3. Tabular statement giving total requirement of each raw material, export product wise.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/79/2017-TSW/131 dated 17/11/2017


राजकुमार / RAJ KUMAR
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वाणिज्य एवं उद्योग मंत्रालय
Ministry of Commerce & Industry
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi


विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
सहायक निदेशक, उद्योग
Foreign Trade Development Officer
राज कुमार, उद्योग भवन
Deputy Director of Foreign Trade
वाणिज्य विभाग/Ministry of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

133
21-11-2017

**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 21/11/2017 - Case No. 9/18/81 (M/s Panasonic Appliances India Co. Ltd.) (Advance Authorization No. 0410163600 dated 17.10.2017)

Firm may be asked to submit the following information:

1. Details of import items at Sl. No. 1 to 5 and their specific use in export items.
2. Information in respect of Sl. No. 11 & 11A of Standard Deficiency Format import, for items at Sl. No. 1 to 5.
3. Total length of import item at Sl. No. 6 in addition to its weight.
4. Detailed calculations for the quantity of import item No. 6.

Norms committee may take a view

17/11/2017

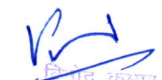
(S. K. Jain)

Development Officer

Norms Committee I

DIPP No. 12/79/2017-TSW/133 dated 17/11/2017


राजकुमार/RAJ KUMAR
उप महानिदेशक विदेश व्यापार/Dy. DGFT
विदेश व्यापार महानिदेशालय/DGFT
वाणिज्य एवं उद्योग मंत्रालय
Ministry of Commerce & Industry
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi


विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार प्रमुख, उद्योग भवन
Foreign Trade Development Officer
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

AR-267

21-11-2017

**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 21/11/2017 - Case No. A/R-267 (M/s Luxfer Uttam India Pvt. Limited)
(Advance Authorization No. 0510401771 dated 23.02.2017)**

Advance Authorisation may be ratified as under:

1. Quantities of import items at Sl. No. 1, 2 & 3 may be allowed as applied for
i.e. 168 Nos., 630 Nos. & 32 Nos. respectively on net to net basis,

Norms committee may take a view



(S. K. Jain)

Development Officer

Norms Committee I

DIPP No. 12/79/2017-TSW/267-A/R dated 17/11/2017



राजकुमार / RAJ KUMAR
उप महानिदेशक विदेश व्यापार/Dy. DGFT
विदेश व्यापार महानिदेशालय/DGFT
वाणिज्य एवं उद्योग मंत्रालय
Ministry of Commerce & Industry
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi



विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
उप महानिदेशक विदेश व्यापार/Dy. DGFT
विदेश व्यापार महानिदेशालय/DGFT
वाणिज्य एवं उद्योग मंत्रालय
Ministry of Commerce & Industry
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi